

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

EXECUTION APPLICATION No. 05 OF 2024 (SZ)

IN

ORIGINAL APPLICATION No. 22 OF 2022 (SZ)

IN THE MATTER OF:

Antony Clement Rubin,
Chennai and Ors.

....

Applicant(s)

Versus

Union of India and Ors.

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R16)

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Place: Hyderabad.

Date: 29-12-2025.

T. Sai Krishnan

**COUNSEL FOR RESPONDENT No. 16
T. SAI KRISHNAN**

Report of Telangana Pollution Control Board (R-16) in E.A.No.5/2024 in O.A. No.22/2022(SZ),filed before the Hon'ble NGT,Chennai,

It is to submit that, an O.A. No.22/2022 (SZ) was filed by A Krishna on 16.02.2022 seeking directions to the Official respondents to implement Rule 9(3) of the Plastic Waste Management Rules,2018 and phase out Multi Layered Plastic(MLP) as they are non-recyclable, non-energy recoverable or have no alternate use. The TGPCB is 16th Respondent.

Subsequently, an E.A.No.5/2024 was filed on 23.08.2024 before the Hon'ble NGT (SZ), Chennai, seeking execution of the Hon'ble NGT order dated 10.08.2023 passed in O.A. No.22/2022.

The Hon'ble NGT, Chennai while passing order dt.10.08.2023, issued the following Directions in O.A.No.22/2022(SZ):

1. The MLP industry is directed to work towards substituting the non-degradable plastic in the MLP packaging material with biodegradable plastic.
2. The MoEF&CC is directed to encourage units for extraction of aluminium metal from foils by adopting dissolution techniques where the solvent would target the component and remove the plastic. The units also to convert the MLP into laminated plastic waste and the metalized waste into granule and blocks for utilisation in value added products.
3. The Metropolitan Local Bodies like Greater Chennai Corporation, Bruhat Bengaluru Mahanagara Palike, Greater Hyderabad Municipal Corporation, Cochin Corporation and Andhra Pradesh Government are directed to examine the facilities established in Puducherry and establish such facilities either on their own or in a Public Private Partnership (PPP) mode.
4. The above corporations/ Local Bodies shall file an action taken report within three months to this Tribunal.

Further, the Hon'ble Tribunal, in its latest order dated 12.11.2025, issued the following directions:

1. ***The State of Kerala and the Andhra Pradesh Pollution Control Board have submitted their respective reports.***
2. ***The learned council appearing for the Greater Chennai Corporation submits that the report was filed in August-2025, however, it is not found in the case bundle. Let the report be re uploaded before the date of next hearing.***

3. ***The States of Telangana and Karnataka, which have not yet filed their reports, are directed to submit the same before the next date of hearing.***
4. ***The Central Pollution Control Board is directed to explore the possibility of issuing common guidelines in this regard.***
5. ***If the reports from the States of Karnataka and Telangana are not filed, the same will be received only upon payment of costs of Rs. 1,00,000/- (Rupees One Lakh only).***
6. ***List the matter on 02.01.2026".***

In compliance with the directions of Hon'ble NGT order dt.12.11.2025 issued in E.A.No.5/2024, TGPCB has taken the following action:

1. Telangana Pollution Control Board (TGPCB) vide letter dated 27.11.2025 addressed to the Principal Secretary MA&UD, the Commissioner, GHMC and the Commissioner & Director Municipal Administration, (CDMA) with a request to submit the action taken report within 15 days to the counsel for the State of Telangana at Hon'ble NGT Chennai with a copy marked to the Board for taking further action. The same is annexed as **Annexure-I.**
2. As of December 2025, no dedicated MLP processing unit established in Telangana like Puducherry facility.
3. As per office records, there are no Multi-Layered Plastic packaging producers are identified in Telangana State.

In response to the Boards letter dt: 27.11.2025 the CDMA submitted the action taken report for all the Urban local bodies. The copy of the same is annexed as **Annexure-II.**

The Board is pursuing with Commissioner GHMC to submit the action taken report on establishment of MLPs Processing Units, the same is yet to be received.

Place: Hyderabad
Date: 27.12.2025


MEMBER SECRETARY
MEMBER SECRETARY
Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

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Annexure-I

b/c



TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar,
Hyderabad – 500018. Phone: 040 – 23887500

Lr. No. 11/NGT-Chennai/ TGPCB/Legal/2022-193

Date: 27-11-2025

// HON'BLE NGT, CHENNAI – MOST URGENT //

To

**The Pri. Secretary to Govt.,
MA&UD Dept.,
Govt of Telangana,
Hyderabad.**

Sir,

Sub: TGPCB -- Legal -- Hon'ble NGT, Chennai – Execution Application No. 5 of 2024 in Original Application No. 22 of 2022 filed by Antony Clement Rubin, R/o.Chennai Vs Sri.A.Krishna, R/o.Bangalore & others – Order dated 12.11.2025 -- Reg.

- Ref: 1. OA No. 22 of 2022.
2. TGPCB report dated 09.12.2022 filed before the Hon'ble NGT, Chennai.
3. Hon'ble NGT, Chennai Judgment dated 10.08.2023.
4. Execution Application No. 5 of 2024 filed in OA No. 22 of 2022.
5. Hon'ble NGT, Chennai Order dated 12.11.2025.

Kind attention is invited to the subject and references cited.

It is to submit that the present Execution Application No. 5 of 2024 is filed under Section 25 of the National Green Tribunal Act, 2010 seeking execution of the Judgment dated 10.08.2023 of the Hon'ble NGT, Chennai passed in OA No. 22 of 2022 (A.Krishna & Others Vs Union of India & Others). The Hon'ble Tribunal issued following directions vide Judgment dated 10.08.2023:-

- 1) Direction to multi-layered plastic industry to substitute the non-degradable plastic in multi-layered packaging with bio-degradable plastic;
- 2) Direction to MoEF&CC to encourage units to extract aluminium metal from foils by dissolution techniques;
- 3) Direction to Metropolitan local bodies of Chennai, Bangalore, Hyderabad, Cochin and Andhra Pradesh Government to establish facilities, such as available in Puducherry and file Action Taken Report in 3 months.

In this regard, the following is submitted: -

An Original Application (OA) No. 22 of 2022 was filed before the Hon'ble Tribunal regarding non-compliance with Rule 9 (3) of the Plastic Waste Management Rules, 2018 in the States of Kerala, Tamil Nadu, Andhra Pradesh, Telangana and Karnataka wherein multi-layered plastic is required to be phased out, if they are non-recyclable, non-energy recoverable nature of multi-layered packaging and its rampant usage in the commercial sector which is causing degradation of the environment and increasing the waste load of the Country.

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Respondents:

R1 - Secretary, Union of India, MoEF&CC, New Delhi.

R2 - MS, CPCB.

R3 to 11, 18 to 25 -- State PCBs, Urban Development Depts., Environment Depts of States of Tamil Nadu, Kerala, Karnataka & AP.

R12 - Tetra Pak India Pvt. Ltd., Haryana

R13 - Uflex Ltd., New Delhi.

R14 - Chief Secretary, State of Telangana.

R15 - Pri. Secretary, EFS&T Dept., Govt of Telangana.

R16 - MS, TGPCB.

R17 - Spl.Chief Secretary, MA&UD Dept.,

The Board filed report dated 09.12.2022 before the Hon'ble Tribunal and the Hon'ble Tribunal disposed the OA vide judgment dated 10.08.2023. The relevant extract of the Judgment is as follows: -

".....

71. Considering the various issues which have been detailed supra, the following directions are issued:

(i) The MLP industry is directed to work towards substituting the non-degradable plastic in the MLP packaging material with biodegradable plastic.

(ii) The MoEF&CC is directed to encourage units for extraction of aluminium metal from foils by adopting dissolution techniques where the solvent would target the component and remove the plastic. The units also to convert the MLP into laminated plastic waste and the metalized waste into granule and blocks for utilisation in value added products.

(iii) The Metropolitan Local Bodies like Greater Chennai Corporation, Bruhat Bengaluru Mahanagara Palike, Greater Hyderabad Municipal Corporation, Cochin Corporation and Andhra Pradesh Government are directed to examine the facilities established in Puducherry and establish such facilities either on their own or in a Public Private Partnership (PPP) mode.

(iv) The above corporations/Local Bodies shall file an action taken report within three months to this Tribunal.

72. In view of the above, the Original Application is disposed of....".

The copy of the judgment is enclosed for kind information.

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It is to submit that as the Respondents have not complied with the directions of the Hon'ble Tribunal in terms of the **Action Taken Report** that had to be filed by Greater Chennai Corporation, Bruhat Bengaluru Mahanagara Palike, **Greater Hyderabad Municipal Corporation**, Cochin Corporation and Andhra Pradesh Government **within a period of 3 months** from the date of the Judgment after conducting examination of the facilities established in Puducherry and to provide information on steps taken to establish such facilities either on their own or in a Public Private Partnership (PPP) mode.

After the expiry of 3 months, the Applicants searched on the website of this Hon'ble Tribunal, where, in general course, all such compliance Reports are uploaded and made available. However, no such Reports are available on the website of this Hon'ble Tribunal, thereby making it clear that the corporation / local bodies have failed in preparing and filing such Reports.

The Applicants also filed RTI Applications with MoEF&CC seeking information on whether any steps have been taken to comply with the directions of the Hon'ble Tribunal. MoEF&CC provided a response, however, did not provide any information on the direction that specifically pertained to them. There has been clear non-compliance with the directions of this Hon'ble Tribunal in failing to undertake any steps to ensure that industries to segregate and recycle multi-layered packaging are set-up. Under Section 25 of the National Green Tribunal Act, 2010, this Hon'ble Tribunal has powers of a Civil Court to execute the orders/directions of the Tribunal. Therefore, this Hon'ble Tribunal has the jurisdiction to consider the instant Execution Application for order dated 10.08.2023.

It is to further submit that the Execution Application No. 5 of 2024 was under adjudication and last listed on 12.11.2025. The extract of the order dated 12.11.2025 is as follows:-

"1. The State of Kerala and the Andhra Pradesh Pollution Control Board have submitted their respective reports.

2. The learned counsel appearing for the Greater Chennai Corporation submits that the report was filed in August 2025; however, it is not found in the case bundle. Let the report be reuploaded before the date of next hearing.

3. The States of Telangana and Karnataka, which have not yet filed their reports, are directed to submit the same before the next date of hearing.

4. The Central Pollution Control Board is directed to explore the possibility of issuing common guidelines in this regard.

5. If the reports from the States of Karnataka and Telangana are not filed, the same will be received only upon payment of costs of Rs. 1,00,000/- (Rupees One Lakh only).

6. List the matter on 02.01.2026".

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In view of the above, it is requested to kindly instruct the concerned to file the Action Taken Report with 15 days to the Counsel for the State of Telangana at Hon'ble NGT, Chennai (Smt.H.Yasmeen Ali, mail ID: hyasmeenali@gmail.com; yabaali1993@gmail.com; Mobile No. 9840538580, 044-25344868, 044-47193095) with a copy marked to the Board for taking further action.

The case is posted for hearing on 02.01.2026.

This is for information and necessary action.

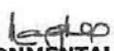
Yours faithfully,
Sd/-
MEMBER SECRETARY

Encl: As above.

Copy to:

1. The Commissioner & Director Municipal Administration (CDMA), Govt of Telangana for information and filing of Action Taken Report by Commissioner, GHMC.
2. The Commissioner, GHMC, Hyderabad for information and necessary compliance.
3. The SEE (PWM), Unit-5, Board Office, Hyderabad for information and compliance of directions for filing the Action Taken Report of the Board.
4. All ZOs & ROs, TGPCB for information and necessary action.

// T.C.F.B.O //


CHIEF ENVIRONMENTAL ENGINEER
TGPCB, HEAD OFFICE, HYDERABAD.

d/c

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Annexure - II

**GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT**

From
Dr.T.K. Sreedevi, I.A.S.,
Commissioner & Director of
Municipal Administration (FAC),
Telangana, Hyderabad.

To
The Member Secretary,
Telangana Pollution Control Board,
Sanathnagar, Hyderabad.

Lr.Roc.No.E-51152-2018-H1, Dt. 20-12-2025

Sir,

Sub:- MA Department - Hon'ble NGT in O.A. Execution Application No. 5 of 2024 in Original Application No. 22 of 2022 filed by Antony Clement Rubin, R/o.Chennai Vs Sri.A.Krishna, R/o.Bangalore & others - Order dated 12/11/2025 - Requested for Action Taken Report - Submitted-Reg.

Ref:- Lr.No. 11/NGT-Chennai/TGPCB/Legal/2022-193, Dt: 27/11/2025 of Member Secretary, TGPCB, Hyderabad.

I invite your attention to the reference cited and I submit herewith the action taken report in respect of plastic waste management for taking further action in the matter.

(This has the approval of CDMA)

Encl:- As above.

Yours faithfully,
B SANDHYA
JOINT DIRECTOR

Copy submitted to the Secretary to Government, Municipal Administration Department, Telangana, Hyderabad for kind information.

Digitally signed by
SANDHYA BEVERA
Date: 20-12-2025
16:30:36

BRIEF NOTE ON ACTION TAKEN ON PLASTIC WASTE MANAGEMENT (AMENDMENT) RULES 2021, RESPONSE TO THE GRIEVANCE OF HON'BLE NGT IN O.A.NO.22 OF 2022 (SZ)

The latest compliance status of the Plastic Waste Management (Amendment) Rules, 2021 is as follows:

Status of compliance of Plastic Waste Management Rules, 2016:

Details of Plastic Waste Management in State:

The State Government's nodal body, Municipal Administration and Urban Development (MA & UD) issued orders on Elimination of Single Use Plastic of <50 microns through a Government vide G.O.Ms.No.79, EFS&T, Dept Dt.30.12.2016. (Attached Annexure-I).

The State Government's nodal body, Municipal Administration and Urban Development (MA & UD) issued orders on Elimination of Single Use Plastic through a Government vide G.O.Rt.No.80, EFS&T, Dept Dt.07.08.2021. (Attached Annexure-II).

This G.O entitles constitution of Special Task Force Committee and District Level Task Force Committee for effective implementation of elimination of single use plastic in all ULBs.

Further, the Municipal Administration & Urban Development Department, Govt. of Telangana through O/o CDMA has issued circular to ULBs to implement ban on usage of plastic carry bag and single use plastic <75 microns of thickness dt 11.10.2021 with a target timeline of 30th June 2022. (Attached at Annexure-III).

The State Government vide G.O.Ms.No.40, Dt:01.07.2022 of ES&T Dept. has issued orders on Notification & Prohibition of certain Single Use Plastics. (Attached Annexure-IV).

Further, vide circular dt 22.06.2022 issued by O/o CDMA directions to implement ban on SUP and plastic less than 120 microns thickness and suggested ULB's to implement the following action (Attached at Annexure-V):

- Issue notifications (both Telugu & English) in daily newspaper, bye-laws duly following council resolution on ban on sale and use of plastic carry bags and Single Use Plastic of less than 120 Microns of thickness.
- Constitution of City level Task Force comprising of Municipal Commissioner, Health Officer, Sanitary Supervisor, Sanitary Inspector, Representatives from NGOs (2 Nos), 1 No. Police Constable to conduct rides on Manufacturer, Sale and Storage units of SUP and plastic carry bags <120 microns.

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- Awareness campaigns to be conducted across cities for better awareness among citizens.
- Alternative mechanisms such as establishment of ward level Bartan banks, Cloth bag manufacturing units.
- Encouraging public and promote to conduct zero waste events and functions
- Regular ULB level meetings and exhibitions on eco-friendly products for citizens and stakeholders.
- To setup provisions for online public grievance/complaints portal, phone number to receive and redress complaints from public.
- Special drives to be conducted during every Friday (Dry Day Friday) and every Sunday (Prati Adivaram 10 Gantalaku 10 nimishalu) programmes on SUP.
- At least 5 no. of wall writings should be painted with JEC messages on Ban on SUP in each ward and at least 5 hoardings should be places at city level.
- Conduct the market survey and develop entity wise inventory of type and quantities of plastic waste available in the market.
- Procure Gauge machine (of Mititoyo brand make) to measure the thickness of plastic carry bags during raids. At least 1 Gauge machine per 5 wards should be made available.

All ULBs have issued notifications accordingly and are enforcing ban on usage of SUP <120 microns starting 31.12.2022. Cities have constituted City Level Task force and are conducting raids in commercial areas.

From the date of enforcing City level Task forces, a total of 4,311 no. of raids have been conducted, 191.35 tonnes of SUP including MLP has been seized by ULBs and an amount of Rs.26,98,440 is levied on the commercial establishments in form of fines for exorbitant utilization of SUP (<120 microns). Such undeniable moves and strict measures are undertaken to curb the usage.

Further, the Government of Telangana, has launched an impactful 100-Day Municipal Action Plan from June 2nd to September 9th, 2025. This initiative focuses on strengthening urban governance, improving public health, environmental sustainability, through citizen engagement and concerted efforts across all Urban Local Bodies (ULBs) of Telangana.

Activities consisting of Sanitation, Urban forestry, Drainage maintenance, Convergence of NULM and SBM, AMRUT Sub-schemes, online water supply connections amongst others were taken up. All Municipal Commissioners were oriented and trained for this long journey. Effective feedback mechanisms were developed and lot of extension materials were developed and distributed to sustain the campaign.

Outcomes and Impact:

Waste Management & Cleanliness:

- 27,09,064 households sensitized on source segregation & home composting.
- 2,437 bulk waste generators inspected by ULB officials and instructed to adopt in house composting.
- 18,351 km stretch of storm water drains and nallas cleaned.
- Roadside bushes cleared along 24,068 kms of roads.
- 1,309 walls painted with vibrant murals/IEC messages.

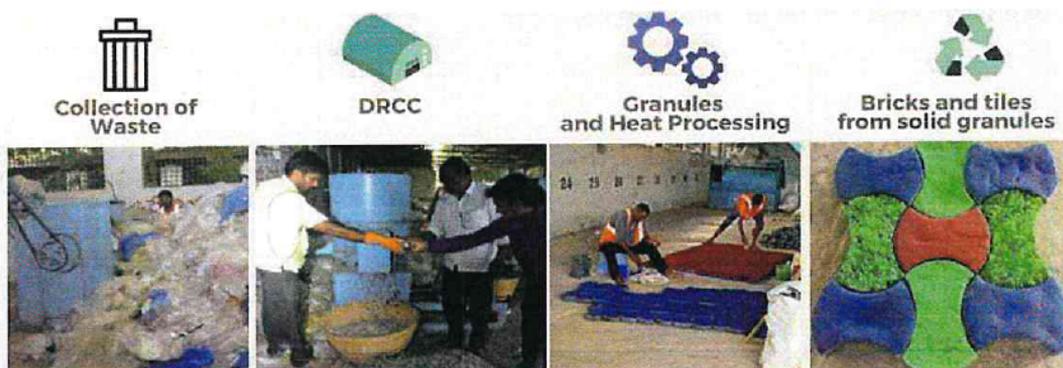
This helped in improving the source segregation and home composting practices, reducing the burden on landfill sites and promoting a cleaner environment. Ensured cleanliness, functionality, and citizen-friendly usage of public sanitation facilities.

Further, State Govt has issued directions to ULBs to procure required machinery and equipment's to process dry waste collected into various types of waste and send all the recyclables to recycling units to ensure maximum recovery from dry waste. Procurement is under different stages across ULBs.

Besides, on the verge of reuse/recycle of plastic, few municipalities stand out as inspiration outbringing their innovations and are the torch bearers in plastic waste management. They are namely- Suryapet and Siddipet.

Suryapet-

Suryapet Municipality is a Class-1 city and lies in the border of Andhra Pradesh and Telangana State. It is spread over an area of 35 Sq. Km and has a population of total 1,52,000. The municipality is promoting plastic waste management in a sustainable manner by converting the plastic waste from the city into pavement tiles and bricks. They established a manufacturing unit at a cost of Rs.25 lakh to produce tiles and bricks from recyclable waste plastic. These bricks and tiles are tested for their quality at Jawaharlal Nehru Technological University, Hyderabad. Tree guards were built using the bricks as part



of state's Haritha Haram scheme and tiles are used to build walking track in parks and for footpaths.

Bricks and acupressure tiles are made from waste plastic covers that have been collected from households, streets, open land areas and water bodies in the ULB. The collected plastic covers are segregated, cleaned and dried for further processing and sent to dumper machine. In the dumper machine, contents such as mud and dust are removed and then sent to shedder where the plastic waste will be shredded to the size of 5 to 10 mm and then to granule machine. In the granule machine, the shredded waste will be heated at higher temperature to convert the plastic chips of irregular shape to plastic granule solid for the duration of 3 to 5 minutes. The recycled granule solid is being sold to pipe manufacturing companies at the price of Rs 26 per KG.

Key Outcomes of this initiative:

- Collection, segregation and processing of plastic waste paving towards Sustainable management of plastic waste
- Re-use as tree guards, acupressure tiles and pavement tiles.
- Revenue generation through sale of recycled bricks, tiles and acupressure bricks.

Siddipet-

Siddipet Municipality is a Class-1 ULB spread over an area of 50 Sq KM. The city has practices towards waste management. The city has established two dry waste resource centres of which one is being maintained by the SHG groups to segregate dry waste which is being collected from the city. To treat the wet waste, the municipality has established ward level Composting Units in 4 wards. To promote awareness among citizen towards home and community composting, the ULB has established a Swachh Badi.

About the initiative

Swachh Badi is the 1st of its kind solid waste management learning center in Telangana, housing home and community composting models. It includes a fully functional ward processing unit. It is developed as a one Stop learning center for all SWM related activities & to provide knowhow on growing safe food.

This center has been developed to encourage people to practice home composting and to create awareness on waste management through

- Art installations made out of dry waste to demonstrate the use of upcycling and reuse concepts
- Trashonomics school program to teach children about the importance of waste management.
- Live demos on how to compost at the household, community and in-situ level.



Implementation of Clause 9(3) of Plastic Waste Management (Amendment) Rules, 2021

The Rule 3 u/s 9 of PWM Rules, 2021 states that-

Manufacture and use of multi-layered plastic which is non - recyclable or non -energy recoverable or with no alternate use of plastic if any should be phased out in Two years' time;

Commissioner and Director of Municipal Administration under the nodal body MA&UD through Circular dt.08.06.2021 (Attached Annexure-V) has instructed Commissioners of all 142 ULBs to implement the SOPs issued by the CPCB for extended producer responsibility (EPR) of producers and ensuing effective implementation of EPR plan by PIBOs for the effective plastic waste management as per rules.

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ANNEXURE-I

**GOVERNMENT OF TELANGANA
ABSTRACT**

EFS & T Department -Plastic Waste (Management & Handling) Rules, 2016 issued under Environment (Protection) Act, 1986 Ban on manufacture, stock, sale and use of plastic carry bags less than 50 microns in thickness -Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (For.III) DEPARTMENT

G.O.Ms.No.79

Dated:30.12.2016
Read the following.

1. G.O. Ms.46, E.F.S. & T. (ENV), Dept., Dated 20.06.2013.
2. Government of India, Ministry of Environment, Forest and Climate Change Notification No. S.O. No. G.S.R. 320(E), dt. 18.03.2016.

ORDER:

In exercise of the powers conferred by sections 3,6 and 25 of the Environment (Protection) Act, 1986 (Act No. 29 of 1986) and in supersession of the Plastic Waste (Management and Handling) Rules, 2011, the Central Government notified the Plastic Waste (Management and Handling) Rules, 2016 under Environment (Protection) Act, 1986. In View of the above, the following order is hereby issued superceding the earlier order issued by the Environment, Forests, Science and Technology Department, Government of Andhra Pradesh vide G.O. 1st read above.

2. The Salient features of the notification are:-

Conditions - (1) The manufacture, importer stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheet and multilayered packaging, shall be subject to the following conditions, namely:-

- a) carry bags and plastic packaging shall either be in natural shade which is without any added pigments or made using only those pigments and colourants which are in conformity with Indian Standard : IS 9833:1981 titled as "List of pigments and colourants for use in plastics in contact with foodstuffs, pharmaceuticals and drinking water", as amended from time to time;
- b) Carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff;
- c) carry bag made of virgin or recycled plastic, shall not be less than fifty microns in thickness;
- d) plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product;
- e) the manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution Control Board.
- f) sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala;
- g) recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;

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- h) The provision of thickness shall not be applicable to carry bags made up of compostable plastic. Carry bags made from compostable plastics shall conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics, as amended from time to time. The manufacturers or seller of compostable plastic carry bags shall obtain a certificate from the Central Pollution Control Board before marketing or selling; and
- i) plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.

3. Plastic waste management- (1) The plastic waste management by the urban local bodies in their respective jurisdiction shall be as under:-

- a) Plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time.
- b) Local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with.
- c) Thermo set plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.
- d) The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, 2000 or as amended from time to time.

4. Responsibility of local body - (1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.

(2) The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely:-

- (a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;
- (b) ensuring that no damage is caused to the environment during this process;
- (c) ensuring channelization of recyclable plastic waste fraction to recyclers;
- (d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;
- (e) creating awareness among all stakeholders about their responsibilities;
- (f) engaging civil societies or groups working with waste pickers; and

:3:

(g) ensuring that open burning of plastic waste does not take place.

(3) The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India.

(4) The local body to frame bye-laws incorporating the provisions of these rules.

5. Responsibility of Gram Panchayat- (1) Every gram panchayat either on its own or by engaging an agency shall set up, operationalise and co-ordinate for waste management in the rural area under their control and for performing the associated functions, namely,-

- (a) ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process;
- (b) creating awareness among all stakeholders about their responsibilities; and
- (c) ensuring that open burning of plastic waste does not take place

6. Responsibility of waste generator - (1) The waste generator shall.-

- (a) take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time.
- (b) not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;

(2) All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O. 908(E) dated the 25th September, 2000 under the Act or amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centers either on its own or through the authorized waste collection agency.

(3) All waste generators shall pay such user fee or charge as may be specified in the bye-laws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.;

(4) Every person responsible for organizing an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O. 908(E) dated the 25th September, 2000 under the Act or amendment from time to time.

:4:

7. Responsibility of producers, Importers and Brand Owners - (1) The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned.

(2) Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products. This plan of collection to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal. The Brand Owners whose consent has been renewed before the notification of these rules shall submit such plan within one year from the date of notification of these rules and implement with two years thereafter.

(3) manufacture and use of non- recyclable multilayered plastic if any should be phased out in Two years' time.

(4) The producer, within a period of three months from the date of final publication of these rules in the Official Gazette shall apply to the state Pollution Control Board for grant of registration.

(5) No producer shall on and after the expiry of a period of Six Months from the date of final publication of these rules in the Official Gazette manufacture or use any plastic or multilayered packaging for packaging of commodities without registration from the concerned State Pollution Control Board.

(6) Every producer shall maintain a record of details of the person engaged in supply of plastic used as raw material to manufacture carry bags or plastic sheet or like or cover made of plastic sheet or multilayered packaging.

8. Protocols for compostable plastic materials -Determination of the degree of degradability and degree of disintegration of plastic material shall be as per the protocols of the Indian Standards listed in Schedule-I to these rules.(Annexure -I)

9. Marking or labeling -(1) Each plastic carry bag and multilayered packaging shall have the following information printed in English/Telugu/Hindi namely,-

- (a) name, registration number of the manufacturer and thickness in case of carry bag;
- (b) name and registration number of the manufacturer in case of multilayered packaging; and
- (c) name and certificate number [Rule 4(h)] in case of carry bags made from compostable plastic

(2) Each recycled carry bag shall bear a label or a mark "recycled" as shown below and shall conform to the Indian Standard: IS 14534: 1998 titled as "Guidelines for Recycling of Plastics", as amended from time to time;

:5:

(3) Each carry bag made from compostable plastics shall bear a label "compostable" and shall conform to the Indian Standard : IS or ISO 17088:2008 titled as Specifications for "Compostable Plastics".

10. Prescribed authority- (1) The State Pollution Control Board shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multilayered packaging, processing and disposal of plastic wastes.

(2) The concerned Secretary-in-charge of Urban Development of the State shall be the authority for enforcement of the provisions of these rules relating to waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging.

(3) The concerned Gram Panchayat shall be the authority for enforcement of the provisions of these rules relating to waste management by the waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging in the rural area of the State.

(4) The authorities referred to in sub-rules (1) to (3) shall take the assistance of the District Magistrate or the Deputy Commissioner within the territorial limits of the jurisdiction of the concerned district in the enforcement of the provisions of these rules.

11. Registration of producer, recyclers and manufacturer- (1) No person shall manufacture carry bags or recycle plastic bags or multilayered packaging unless the person has obtained a registration from the State Pollution Control Board prior to the commencement of production;

(2) Every producer shall, for the purpose of registration or for renewal of registration, make an application to the State Pollution Control Board in **Form I** (Annexure-II)

(3) Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the State Pollution Control Board for grant of registration or renewal of registration for the recycling unit, in **Form II**. (Annexure-III)

(4) Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board for the grant of registration or for the renewal of registration, in **Form III**. (Annexure-IV)

(5) The State Pollution Control Board shall not issue or renew registration to plastic waste recycling or processing units unless the unit possesses a valid consent under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) long with a certificate of registration issued by the District Industries Centre or any other Government agency authorized in this regard.

(6) The State Pollution Control Board shall not renew registration of producer unless the producer possesses and action plan endorsed by the Secretary in charge of Urban Development of the concerned State for setting of plastic waste management system.

:6:

(7) On receipt of the application completed in all respects for the registration for recycling or processing of plastic waste under sub-rule (3), the State Pollution Control Board may, after such inquiry as it considers necessary and on being satisfied that the applicant possesses appropriate facilities, technical capabilities and equipment to handle plastic waste safely, may grant registration to the applicant on fulfillment of the conditions as may be laid down in terms of registration.

(8) Every State Pollution Control Board shall take a decision on the grant of registration within ninety days of receipt of an application which is complete in all respects.

(9) The registration granted under this rule shall initially be valid for a period of one year, unless revoked, suspended or cancelled and shall subsequently be granted for three years.

(10) State Pollution Control Board shall not revoke, suspend or cancel registration without providing the opportunity of a hearing to the producer or person engaged in recycling or processing of plastic wastes.

(11) Every application for renewal of registration shall be made at least one hundred twenty days before the expiry of the validity of the registration certificate.

12. Responsibility of retailers and street vendors- (1) Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multilayered packaging, which are not manufactured and labeled or marked, as prescribed under these rules.

(2) Every retailers or street vendors selling or providing commodities in, plastic carry bags or multilayered packaging or plastic sheets or like or covers made of plastic sheets which are not manufactured or labeled or marked in accordance with these rules shall be liable to pay such fines as specified under the bye-laws of the local bodies.

13. Explicit pricing of carry bags-(1) The shopkeepers and street vendors willing to provide plastic carry bags for dispensing any commodity shall register with local body. The local body shall, within a period of six months from the date of final publication of these rules in the Official Gazette of India notification of these rules, by notification or an order under their appropriate state statute or byelaws shall make provisions for such registration on payment of plastic waste management fee of minimum rupees forty eight thousand @ rupees four thousand per month. The concerned local body may prescribe higher plastic waste management fee, depending upon the sale capacity. The registered shop keepers shall display at prominent place that plastic carry bags are given on payment.

(2) Only the registered shopkeepers or street vendors shall be eligible to provide plastic carry bags for dispensing the commodities.

(3) The local body shall utilize the amount paid by the customers for the carry bags exclusively for the sustainability of the waste management system within their jurisdictions.

:7:

14. State Level Monitoring Committee- (1) The State government shall, for the purpose of effective monitoring of implementation of these rules, constitute a State Level Advisory Committee consisting of the following persons, namely:-

a	The Secretary, Department of Urban Development	Chairman
b	Director from State Department of Environment	Member
c	Member Secretary from State Pollution Control Board	Member
d	Municipal Commissioner	Member
e	One expert from Local Body	Member
f	One expert from Non-Governmental involved in Waste Management	Member
g	Commissioner, Value Added Tax or his nominee	Member
h	Sales Tax Commissioner or Officer	Member
i	Representative of Plastic Association, Drug Manufacturers Association, Chemical Manufacturers Association	Member
j	One expert from the field of Industry	Member
k	One expert from the field of academic institution	Member
l	Director, Municipal Administration	Convener

The State Level Advisory Body shall meet at least once in Six Month and may invite experts, if it considers necessary.

15. Annual reports -(1) Every person engaged in recycling or processing of plastic waste shall prepare and submit an annual report in **Form-IV** to the local body concerned under intimation to the concerned State Pollution Control Board by the 30th April, of every year. (Annexure-V)

(2) Every local body shall prepare and submit an annual report in **Form -V** to the concerned Secretary in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board by the 30th June, every year. (Annexure-VI)

(3) Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in **Form VI** to the CPCB on the implementation of these rules by the 31st July, of every year. (Annexure-VII)

(4) The CPCB shall prepare a consolidated annual report on the use and management of plastic waste and forward it to the Central Government along with its recommendations before the 31st August of every year.

16. District Level Committees:

The District Level Committee under Chairmanship of District Collector with the following members to implement Plastic Waste (Management & Handling) Rules, 2016 is constituted with the following members:-

- All the Commissioners of Municipal Corporations/Municipalities in the Districts.
- The General Manager, District Industries Centre.
- A NGO working in the field of Plastic Waste Management.
- A representative from Plastic Manufacturing Association/Plastic Distribution Agency.
- The Regional Officer, Telangana State Pollution Control Board -- Member Convener.

:8:

17. Levy of Penalties: The following penalties will be levied in accordance with Acts and Rules in force:-

- a) The manufacturing units, found to be violating the rules, relating to manufacture, recycling, thickness and marking, shall be fined Rs.50,000/- for the first offence and the license/consent of the unit shall be cancelled for the subsequent offence in addition to confiscating the machinery used for the manufacture;
- b) The retailers, vendors and other establishments found to be violating the rules, relating to the use of plastic carry bags of banned category, shall be fined Rs.2,500/- to 5,000/- for the first offence and the trade license of the violator shall be cancelled for the subsequent offence, under relevant Municipal Laws and shops and Establishments Act;
- c) The individuals found to be littering public places with plastic bags shall be fined Rs.250/- to 500/- per offence.

18. These orders shall come into force with immediate effect.

19. Copy of this order is available on Internet and can be accessed at goir.telangana.gov.in

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

B.R. MEENA
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Member Secretary, Telangana Pollution Control Board, Hyderabad
All the District Collectors in the Telangana State.

Copy to:

The Municipal Administration and Urban Development Department.
The Industries & Commerce Department.
The Revenue (Endowment) Department.
The Food & Civil Supplies Department.
The Animal Husbandry, Dairy Development & Fisheries Department.
The Information & Technology Communication Department.
The Commissioner, Endowment Department
The Commissioner of Police Hyderabad.
The Commissioner of GHMC, Hyderabad.
The Metropolitan Commissioner, HMDA, Hyderabad.
The Member Secretary, A.P. Pollution Control Board, Hyderabad.
The P.S. to Addl. Secretary to Chief Minister/ Minister (FES&T)/C.S.
The P.S. to Principal. Secretary.
S.f./S.c.

//FORWARDED :: BY ORDER//

SECTION OFFICER

(Contd...)

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Annexure-I

Schedule-I

[See rule 10]

1.	IS / ISO 14851: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by measuring the oxygen demand in a closed Respirometer
2.	IS / ISO 14852: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by analysis of evolved carbon dioxide
3.	IS / ISO 14853: 2005 Plastics-Determination of the ultimate anaerobic biodegradation of plastic materials in an aqueous system-Method by measurement of biogas production
4.	IS /ISO 14855-1: 2005 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-1 General method)
5.	IS / ISO 14855-2: 2007 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-2: Gravimetric measurement of carbon dioxide evolved in a laboratory- scale test)
6.	IS / ISO 15985: 2004 Plastics- Determination of the ultimate anaerobic biodegradation and disintegration under high-solids anaerobic digestion conditions-Methods by analysis of released biogas
7.	IS /ISO 16929: 2002 Plastics- Determination of degree of disintegration of plastic materials under defined composting conditions in a pilot - scale test
8.	IS / ISO 17556: 2003 Plastics- Determination of ultimate aerobic biodegradability in soil by measuring the oxygen demand in a Respirometer or the amount of carbon dioxide evolved
9.	IS / ISO 20200:2004 Plastics-Determination of degree of disintegration of plastic materials under simulated composting conditions in a laboratory - scale test

(Contd...)



Annexure-II

FORM - I

[See rules 13 (2)]

APPLICATION FOR REGISTRATION FOR PRODUCERS or Brand Owners

From:

.....

.....(Name and full address of the occupier)

To

The Member Secretary,

..... Pollution Control Board or Pollution Control Committee

.....

.....

Sir,

I/We hereby apply for registration under rule 9 of the Plastic Waste Management Rules, 2016

I. Producers

PART - A GENERAL		
1. (a)	Name and location of the unit	
(b)	Address of the unit .	
(c)	Registration required for manufacturing of: (i) Carry bags; (a) petro- based, (b) Compostable (ii) Multilayered plastics	
(d)	Manufacturing capacity	
(e)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the District Industries Centre of the State Government or Union Territory? If yes, attach a copy.	
3. (a)	Total capital invested on the project	
(b)	Year of commencement of production	
4. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
5.	Furnish a flow diagram of manufacturing process showing input and output in terms of products and waste generated including for captive power generation and water	
6.	Status of compliance with these rules- Thickness – fifty micron (Yes/No)	
PART - B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
7.	a) Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	

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	b) Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART - C PERTAINING TO WASTE		
8.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
9.	Attach or Provide list of person supplying plastic to be used as raw material to manufacture carry bags or plastic sheet of like or multilayered packaging	
10.	Attach or provide list of personnel or Brand Owners to whom the products will be supplied	
11.	Action plan on collecting back the plastic wastes	
		Name and Signature
		Designation
Date :		
Place :		

II. Brand owners

PART - A GENERAL		
1.	Name, Address and Contact number	
2.	In case of renewal, previous registration number and date of registration	
3.	Is the unit registered with the District Industries Centre of the State Government or Union Territory? If yes, attach a copy	
4. (a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
PART - B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
5.	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
6.	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART - C PERTAINING TO WASTE		
7.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	

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8.	Attach or Provide list of person supplying plastic material	
9.	Action plan on collecting back the plastic wastes	
		Name and Signature
		Designation
Date :		
Place :		

(Contd...)

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Annexure-III

FORM - II

[See rule 13 (3)]

**APPLICATION FORM FOR REGISTRATION OF UNITS ENGAGED IN
PROCESSING OR RECYCLING OF PLASTIC WASTE**

1.	Name and Address of the unit			
2.	Contact person with designation, Tel./Fax /email			
3.	Date of commencement			
4.	No. of workers (including contract labour)			
5.	Consents Validity	a. Water (Prevention & Control of Pollution) Act, 1974; Valid up to _____ b. Air (Prevention & Control of Pollution) Act, 1981; Valid up to _____ c. Authorization; valid up to		
6.	Manufacturing Process	Please attach a flow diagram of the manufacturing process flow diagram for each product.		
7.	Products and installed capacity of production (MTA)	Products	Installed capacity	
8.	Waste Management	S. No.	Type	Category Qty.
	a. Waste generation in processing plastic-waste	(i)		
		(ii)		
		(iii)		
	b. Waste Collection and transportation (attach details)			
	c. Waste Disposal details	S. No.	Type	Category Qty.
		(i)		
		(ii)		
	d. Provide details of the disposal facility, whether the facility is authorized by SPCB or PCC			
	e. Please attach analysis report of characterization of waste generated (including leachate test if applicable)			
9.	Details of plastic waste proposed to be acquired through sale, auction, contract or import, as the	(i) Name (ii) Quantity required /year		

	case may be, for use as raw material	
10.	Occupational safety and health aspects	Please provide details of facilities
11.	Pollution Control Measures	
	Whether the unit has adequate pollution control systems or equipment to meet the standards of emission or effluent.	If Yes, please furnish details
	Whether unit is in compliance with conditions laid down in the said rules.	Yes/No
	Whether conditions exist or are likely to exist of the material being handled or processed posing adverse immediate or delayed impacts on the environment.	Yes/No
	Whether conditions exist (or are likely to exist) of the material being handled or processed by any means capable of yielding another material (e.g. leachate) which may possess ecotoxicity.	Yes/No
12.	Any other relevant information including fire or accident mitigative measures	
13.	List of enclosures as per rule	

Name and Signature

Designation

Date:

Place:

(Contd...)

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Annexure-IV

FORM - III

[See rules 13 (4)]

**APPLICATION FOR REGISTRATION FOR MANUFACTURERS OF
PLASTIC RAW MATERIALS**

From:
.....
.....(Name and full address of the occupier)

To
The Member Secretary,
..... Pollution Control Board or Pollution Control Committee
.....
.....

Sir,

I/We hereby apply for registration under the Plastic Waste Management Rules, 2016

PART - A GENERAL		
1. (a)	Name and location of the unit	
(b)	Address of the unit	
(c)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the DIC or DCSSI of the State Government or Union territory? If yes, attach a copy.	
3. (a)	Total capital invested on the project	
(b)	Year of commencement of production	
(c)	List of producers and quantum of raw materials supplied to producers	
		Name and Signature
		Designation
Date :		
Place :		

(Contd...)

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Annexure-V

Form - IV

[See rules 17 (1)]

**Format of Annual Report by Operator of plastic waste processing or recycling Facility to the
Local Body**

Period of Reporting:

(1)	Name and Address of operator of the facility	
(2)	Name of officer in-charge of the facility (Telephone/Fax/Mobile/ E-mail)	
(3)	Capacity:	
(4)	Technologies used for management of plastic waste:	
(5)	Quantity of plastic waste received during the year being reported upon along with the source	
(6)	Quantity of plastic waste processed (in tons): - Plastic waste recycled(in tons) - Plastic waste processed (in tons) - Used (in tons)	
(7)	Quantity of inert or rejects sent for final disposal to landfill sites:	
(8)	Details of land fill facility to which inert or rejects were sent for final disposal: - Address -Telephone	
(9)	Attach status of compliance to environmental conditions, if any specified during grant of Consent or registration	

Signature of Operator

Dated:

Place:

(Contd...)



Annexure-VI

FORM - V

[See rules 17(2)]

FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY THE LOCAL BODY

Period of Reporting:

(1)	Name of the City or Town and State:	
(2)	Population	
(3)	Area in sq. kilometers	
(4)	Name & Address of Local body Telephone No. Fax No. E-mail:	
(5)	Total Numbers of the wards in the area under jurisdiction	
(6)	Total Numbers of Households in the area under jurisdiction	
(7)	Number of households covered by door to door collection	
(8)	Total number of commercial establishments and Institutions in the area under jurisdiction -Commercial establishments - Institutions	
(9)	Number of commercial establishments and Institutions covered by door to door collection -Commercial establishments - Institutions	
(10)	Summary of the mechanisms put in place for management of plastic waste in the area under jurisdiction along with the details of agencies involved in door to door collection	
(11)	Attach details of infrastructure put in place for management of plastic waste generated in the area under jurisdiction	
(12)	Attach details of infrastructure required, if any along with justification	
(13)	Quantity of Plastic Waste generated during the year from area under jurisdiction (in tons)	
(14)	Quantity of Plastic Waste collected during the year from area under jurisdiction (in tons)	
(15)	Quantity of plastic waste channelized for recycling during the year (in tons)	
(16)	Quantity of plastic waste channelized for use during the year (in tons)	
(17)	Quantity of inert or rejects sent to landfill sites during the year (in tons)	
(18)	Details of each of facilities used for processing and disposal of plastic waste Facility-I i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used	

	v) Registration Number vi) Validity of Registration (up to) Facility-II i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number Validity of Registration (up to)	
(19)	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(20)	Give details of: Contractor or concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(21)	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules including the financial constrains, if any	
(22)	Whether an Action Plan has been prepared for improving solid waste management practices in the city? If yes (attach copy) Date of revision:	

Signature of CEO or Municipal Commissioner or

Executive Officer or Chief Officer

Date:

Place:

(Contd...)

Annexure-VII

FORM - VI

STATE-WISE STATUS OF IMPLEMENTATION OF PLASTIC WASTE MANAGEMENT RULES, 2016 FOR THE YEAR ...

ANNUAL REPORT Format

Name of SPCB / PCC	Estimated Plastic Waste generation Tons per annum (TPA)	No. of registered or recycling (including Multilayer, Compostable) units (Rule 9)			No. of unregistered plastic manufacturing / recycling units (in residential or un approved areas)	Details of Plastic Waste Management (PWM) e.g. Collection, Segregation, Disposal (Co-processing, road construction etc.) (Rules 6) (Attach separate sheet)	Partial or complete ban on usages of Plastic Carry Bags (through Executive Order) (Attach copy of notification or executive order)	Status of Marking, Labelling on carry bags (Rule 8) (Specify number of units or not complied) (Rule 11)	Explicit Pricing of carry bags (Rule 10)	Details of the meeting of State Level Advisory Body (SLA) along with its recommendations on Implementation (Rule 11)	No. of violations and action taken on non-compliance of provisions of these Rules	Number of Municipal Authority or Gram Panchayat under jurisdiction and Submission of Annual Report to CPCB (Rule 12)
		Plastic units	Compostable Plastic units	Multilayer Plastic units								
(1)	(2)	(3)			(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

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File No.CDMA-H2/ELPL/OTH/218/2018-H2 SEC-CDMA

GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT

From Dr.N.Satyanarayana, I.A.S.,
Commissioner & Director of
Municipal Administration,
Telangana, Hyderabad.

To All the Collectors & District Magistrates.

Sir/ Madam,

Lr.Roc.No.E-66866/2018/H2, Dt: 12/08/2021

Sub: Mpl Admn Dept. – Constitution of Special Task Force Committee on Elimination of Single Use Plastic under the Chairmanship of Chief Secretary to Government – Request to constitute District Level Task Force for taking *measures to eliminate Single use of Plastic and to prepare a Comprehensive Action Plan with timelines for implementation in mission mode* – Certain Instructions - Issued - Reg.

Ref: G.O.Rt.No. 80, Dt: 07-08-2021 of Environment, Forests Science & Technology - (FOR.III) Dept.

I invite your attention to the subject and reference cited, wherein the Government have issued orders constituting the Special Task Force Committee under the Chairmanship of Chief Secretary to Government along with Special Chief Secretaries/Principal Secretaries/Secretaries of Environment, Science and Technology, MA & UD, Industries and Commerce, PR & RD, School Education, Higher Education, Youth Advancement, Tourism and Culture Departments, I & PR, CDMA, TSPCB, State Coordinator for Rural and Urban, SBM 2.0 as members for taking *measures to eliminate Single use of Plastic and to prepare a Comprehensive Action Plan with timelines for implementation in mission mode*.

2. Further, the Govt. have informed that, the Municipal Administration and Urban Development Department shall be the overall nodal department and Member Convener for the conducting the meetings and the frequency of the meetings of the Special Task Force shall be once in Two months.

(a)Terms of reference for State Level Special Task Force under the Chairmanship of Chief Secretary to Government for taking measures to eliminate single use plastic in mission mode:

1. Prepare a comprehensive Action Plan for implementation of Plastic Waste Management Rules (PWMR), 2016 and phasing out of SUPs, with identified activities and timelines and synergizing efforts and resources of various Departments / Agencies at State, District and City level.
2. Assess plastic waste generated in State / UT with respect to collection, recycling and end of life disposal and identify gaps in plastic waste management (Reduce, Reuse and Recycle) - policy, implementation, enforcement, infrastructure etc.
3. Strengthen policy, regulatory, institutional mechanisms / structures for the implementation of PWMR, 2016 phasing out of Single Use Plastic (SUP) in the State / UT, design appropriate management strategies and allow for allocation of financial resources for PWM including leveraging of funds from Swachh Bharat Mission.
4. Take measures for effective enforcement of (i) Plastic Waste Management Rules, 2016, as amended and (ii) State / UT specific bans imposed on identified single use

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- plastic items.
5. Develop policies for supporting the adoption of alternatives to identified single use plastic items prohibited under PWMR, 2016, as amended.
 6. Take measures to strengthen ULBs / GPs for segregation, collection, storage, transportation, processing, disposal of plastic waste.
 7. Take measures for effective monitoring of implementation of PWM rules, 2016, as amended.
 8. Prepare a detailed road map for activities to build awareness and outreach among public on plastic waste management and reduction in the use of SUP items.
 9. Develop strategy for building a strong public movement for mitigation of plastic pollution by involving education institutions (schools, colleges, universities), NCC, NSS, Scouts, Youth clubs, Eco clubs, Opinion makers and voluntary organizations, with a detailed action plan in this regard.
3. Further, in the G.O mentioned above, it was instructed to constitute District & City Level Task Force for effective implementation on ground as detailed below.
- For Million Plus cities: City Level Task force under the Commissioner of Municipal Corporation or Divisional Commissioner or District Magistrate or any other officer of suitable rank as deemed appropriate by the State Government.
 - For District (excluding million plus cities): District Level Task Force under District Magistrate
4. In view of the above, while enclosing a copy of the reference cited, I request all the Collectors & District Magistrates to constitute District Level Task Force for effective implementation of *elimination of Single use of Plastic in all the ULBs and report compliance.*

Encl: As above.

Yours faithfully

Dr N Satyanarayana Ias
Director Of Municipal Administration

Copy to all the Municipal Commissioners for necessary action and necessary action.
Copy to the all the Addl. Collectors (LBs) for information.
Copy submitted to the Principal Secretary to Government, Municipal Administration and Urban Development Department for kind information.

1201093/2021/H2 SEC-CDMA

GOVERNMENT OF TELANGANA
ABSTRACT

EFS&T Department - Constitution of Special Task Force Committee on Elimination of Single Use Plastic under the Chairmanship of Chief Secretary to Government - Orders - Issued.

ENVIRONMENT, FORESTS SCIENCE & TECHNOLOGY (FOR.III) DEPARTMENT

G.O.Rt.No.80.

Dated:07-08-2021
Read the following :-

1. Office Memorandum from the Joint Secretary, GoI, Ministry of Environment, Forest & Climate Change, F.No.17/6/2021-HSM, dated:16.4.2021.
2. From the M.S., TSPCB, Hyd., Letter No.Gen-04/TSPCB /Plastic/ 2019 -175, dated:10.05.2021.
3. Letter From the Joint Secretary, GoI, MoEF&CC(Hazardous Substances Management Division) F.No.17/6/2021-HSM, dated: 8.07.2021.

ORDER:

In the circumstances reported by the Member Secretary, Telangana State Pollution Control Board, Hyderabad in the reference 2nd read above and as requested by the Ministry of Environment Forest & Climate Change, Government of India in the references 1st and 3rd read above, Government after careful examination of the matter hereby constitute the "Special Task Force" under the Chairmanship of Chief Secretary to Government for taking measures to eliminate Single use of Plastic and to prepare a Comprehensive Action Plan with timelines for implementation in mission mode, with the following members and Terms of Reference:

1.	Chief Secretary to Government	Chairman
2.	Special Chief Secretary/Principal Secretary/Secretary to Government, Environment, Science & Technology Department	Member
3.	Special Chief Secretary/Principal Secretary/Secretary to Government, Municipal Administration and Urban Development Department.	Member
4.	Special Chief Secretary/Principal Secretary/Secretary to Government, Industries and Commerce Department.	Member
5.	Special Chief Secretary/Principal Secretary/Secretary to Government, Panchayat Raj & Rural Development Department	Member
6.	Special Chief Secretary/Principal Secretary/Secretary to Government, School Education Department.	Member
7.	Special Chief Secretary/Principal Secretary/Secretary to Government, Higher Education Department.	Member

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:2:

8	Special Chief Secretary/Principal Secretary/Secretary to Government, Youth Advancement, Tourism and Culture Department. (Skill Development Sports & Youth Affairs)	Member
9	Special Chief Secretary/Principal Secretary/Secretary to Government, General Administration Department. (Officer in charge of Public Relations Department)	Member
10.	Commissioner and Director of Municipal Administration	Member
11.	Member Secretary, Telangana State Pollution Control Board.	Member
12.	State Co-ordinator, Swachh Bharath Mission 2.0 (Rural)	Member
13.	State Co-ordinator, Swachh Bharath Mission 2.0 (Urban)	Member

a) **Nodal Department:**

Municipal Administration and Urban Development Department shall be the overall nodal department and Member Convener for the conducting the meetings.

Municipal Administration & Urban Development Department for Urban areas and Panchayat Raj and Rural Development Department for Rural areas shall be the Nodal Departments for taking measures to eliminate Single Use Plastic and to prepare a Comprehensive Action Plan with timelines for implementation.

The frequency of the meetings of the Special Task Force shall be once in Two months.

(b) **Terms of reference for State Level Special Task Force under the Chairmanship of Chief Secretary to Government For taking measures to eliminate single use plastic in mission mode:**

1. Prepare a comprehensive Action Plan for implementation of Plastic Waste Management Rules (PWMR), 2016 and phasing out of SUPs, with identified activities and timelines and synergizing efforts and resources of various Departments / Agencies at State, District and City level.
2. Assess plastic waste generated in State / UT with respect to collection, recycling and end of life disposal and identify gaps in plastic waste management (Reduce, Reuse and Recycle) – policy, implementation, enforcement, infrastructure etc.
3. Strengthen policy, regulatory, institutional mechanisms / structures for the implementation of PWMR, 2016 phasing out of Single Use Plastic (SUP) in the State / UT, design appropriate management strategies and allow for allocation of financial resources for PWM including leveraging of funds from Swachh Bharat Mission.
4. Take measures for effective enforcement of (i) Plastic Waste Management Rules, 2016, as amended and (ii) State / UT specific bans imposed on identified single use plastic items.
5. Develop policies for supporting the adoption of alternatives to identified single use plastic items prohibited under PWMR, 2016, as amended.

(Cont.....d)

1201093/2021/H2 SEC-CDMA

:3:

- 6. Take measures to strengthen ULBs / GPs for segregation, collection, storage, transportation, processing, disposal of plastic waste.
- 7. Take measures for effective monitoring of implementation of PWM rules, 2016, as amended.
- 8. Prepare a detailed road map for activities to build awareness and outreach among public on plastic waste management and reduction in the use of SUP items.
- 9. Develop strategy for building a strong public movement for mitigation of plastic pollution by involving education institutions (schools, colleges, universities), NCC, NSS, Scouts, Youth clubs, Eco clubs, Opinion makers and voluntary organizations, with a detailed action plan in this regard.

(C) For effective implementation on ground, District & city level Task Force may be constituted as under:

- For Million plus cities: City Level Task Force under Commissioner of Municipal Corporation or Divisional Commissioner or District Magistrate or any other officer of suitable rank as deemed appropriate by the State Government.
- For District (excluding million plus cities): District Level Task Force under District Magistrate.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

DR. RAJAT KUMAR
SPECIAL CHIEF SECRETARY TO GOVERNMENT (FAC)

- To
- The Chief Secretary to Government of Telangana.
 - The Special Chief Secretary to Government,
Environment, Science & Technology Department.
 - The Principal Secretary to Government,
Municipal Administration and Urban Development Department.
 - The Principal Secretary to Government,
Industries and Commerce Department.
 - The Secretary to Government,
Panchayat Raj & Rural Development Department
 - The Secretary to Government,
School Education Department
 - The Secretary to Government
Higher Education Department
 - The Principal Secretary to Government,
Youth Advancement, Tourism and Culture Department
 - The Special Chief Secretary to Government,
General administration Department .
 - ✓ The Commissioner and Director of Municipal Administration.
 - The Member Secretary, Telangana State Pollution Control Board, Hyderabad.
 - The State Co-ordinator, Swatch Bharath Mission 2.0 (Rural)
 - The State Co-ordinator, Swatch Bharath Mission 2.0 (Urban)

Copy to:

- The P.S. to Chief Secretary to Government.
- The P.S. to Spl.C.S. to Hon'ble C.M.
- The P.S. to Hon'ble Minister, EFS&T Department
- The P.S. to Special Chief Secretary to Government, ES&T Department (FAC).
SF/SC.

// FORWARDED :: BY ORDER //

[Signature]
SECTION OFFICER

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File No.CDMA-H2/ELPL/SBM/23/2019-H SEC-CDMA

GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT

O/o Commissioner & Director of
Municipal Administration,
Telangana State, Hyderabad

C I R C U L A R

Roc.No.133211/2021-H2 11/10/2021

Sub: Mpl Admn Dept- Plastic Waste Management (Amendment) Rules 2021 -1st National Task Force meet held on 31-08-2021- Comprehensive action plan for elimination of single use plastic-Communicated for further action-Reg.

Ref:-This office Cir.Roc.No.7640-2017-H2, Dt: 08-06-2021 addressed to all the Municipal Commissioners.

The attention of the Municipal Commissioners is invited to the reference cited, wherein instructions were issued to all the MCs with regard to implementing the Standard Operating Procedures for Plastic Waste Management Rules 2016 (as amended) issued by the CPCB for effective Plastic Waste Management. The following are the timelines for eliminating Single Use Plastic:-

Action Plan for Ban & Elimination on use of carry bags and Single Use Plastic less than

75 microns of thickness from 14thOct,2021 to 30th Jun 2022

&

Action Plan for Ban & Elimination on use of carry bags and Single Use Plastic less than 120 microns of thickness from 1st July, 2022 to 31st Dec, 2022

1. Government of India have issued notification vide G.S.R 571(B) Dt.12.08.2021 amending the Plastic Waste Management Rules, 2016. Wherein it is clearly mentioned that the Carry bag made of virgin or recycled plastic, shall not be less than seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022;
2. This office vide Cir.Roc.No.133211/2020-H2, Dt.26.07.2020 have issued following instructions to all the MCs along with Model notification, Model Challan and Format to submit action taken report for the ban on single use plastic, the same are as follows:-
 - Notify the citizens about the Ban on single use plastic within your respective jurisdiction limits
 - Ensure effective implementation of the ban within your jurisdiction limits by:

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- Generating awareness about the problems associated with the use of SUP particularly on the environment.
- Encouraging usage of alternative / substitutes of plastic
- Dissuading retailers from the usage, sale and storage of single use plastic items.
- Prevent the usage of single use plastic items during festivals, social gathering and events in open spaces etc.,
- Impose penalties on the violators of the ban on SUP
- Prepare an enforcement plan to ensure the successful implementation of the ban on SUP

3. This office Lr.Roc.No. E-66866/2018/H2, Dt: 12-08-2021 have issued instructions to all the Collectors & District Magistrates with regard to constitute District Level Task Force Committee for taking *measures to eliminate Single use of Plastic and to prepare a Comprehensive Action Plan with timelines for implementation in mission mode.*

4. This office Cir.Roc.No 7640-2017-H2, Dt: 08-06-2021 have issued instructions to all the MCs with regard to implement the Standard Operating Procedures for Plastic Waste Management Rules 2016 (as amended) issued by the CPCB for effective Plastic Waste Management. The following are the timelines for eliminating Single Use Plastic.

Sl.No.	Activity	Timeline
1.	Issue of Notification by MCs for imposing ban on sale and use of plastic carry bags and Single Use Plastic of less than 75 Microns of thickness. (Model Notification enclosed)	Immediate
2.	Constitution of City level Task Force comprising of Municipal Commissioner, Health Officer, Sanitary Supervisor, Sanitary Inspector, Representatives from NGOs (2 Nos), 1 No. Police Constable.	14 th , Oct, 2021
3.	Setting up of a plastic waste management cell at ULB level comprising of Health Officer, Sanitary Supervisor, Sanitary Inspector and Environmental Engineer.	14 th , Oct, 2021
4.	To setup provisions for Online public grievance/complaints portal, phone number to receive and redress complaints from public.	14 th , Oct, 2021
5.	Readiness with different IEC material indicating the ban on sale and use of Plastic and fine provisions on violators.	14 th Oct, 2021

File No.CDMA-H2/ELPL/SBM/23/2019-H SEC-CDMA

6.	Identification of littering hotspots of plastics at various places in the market areas and strengthening the waste collection system from establishment to achieve 100% litter free areas.	15 th Oct, 2021
7.	Identification of water bodies like lakes, major drains, organising sanitation drives to clear accumulated plastic waste and strengthening the waste collection system to achieve 100% litter free areas.	15 th Oct, 2021
8.	Display of boards banning the sale and use of plastic carry bags less than 75 micros and SUP, at the establishments who sale and use such items and taking their commitment on implementation of ban.	18 th Oct, 2021 and continuous
9.	Setting up/ear marking of plastic collection and storage rooms/sheds. (existing DRCC/ any sheds at the ULB to be utilized and details of such storage should be entered in the record books)	18 th Oct, 2021
10.	Conduct of regular awareness, in person and through IEC Encouraging the use of biodegradable items in place of plastic waste at various establishments. SHGs to be trained to supply such items.	18 th Oct, 2021 and continuous
11.	Conduct of regular awareness on alternative to plastics to establishments and practicing with items which are found alternative to plastics.	18 th Oct, 2021 and continuous
12.	Conduct of raids by City Level Task force at least twice in a week to implement the Ban and impose fines on the violators. Deposit the banned items in the Plastic Waste Management Cell for safe disposal.	22 nd Oct, 2021 and weekly twice
13.	Conduct of special raids on implementation of ban at all Govt. offices, educational institutions and other big establishments	25 th Oct, 2021 and monthly once
14.	Encouraging shopping bags made with cloth and any other such environment friendly item to be distributed through CSR activities OR sold at subsidized rates as part of CSR activities to replace plastic bags.	1 st Nov, 2021 and continuous
15.	Establishment of Cutlery on rent shops by SHG women to reduce the plastic waste production in ULBs.	1 st Dec, 2021 and continuous
16.	Weekly progress announcement by MCs implementing BAN on SUP	1 st Dec, 2021 and continuous
17.	Monthly announcement and felicitation of best practitioners who impose and sustain the ban on use of notified plastic.	1 st Jan, 2022 and continuous
18.	Monthly announcement of best practitioners and felicitation at	1 st Jan, 2022 To

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	Municipal office.	30 th Jun,2022
19.	Issue of Notification by MCs for imposing ban on sale and use of plastic carry bags and SUP of less than 120 Microns of thickness	1 st July, 2022 to 31 st Dec, 2022
20.	Preparation of Action Plan for implementing ban on sale and use of plastic carry bags and SUP of less than 120 Microns of thickness	1 st July, 2022

_____ Municipality/ Municipal Corporation	
Public Notice	
Date:xx xxxxxx	
In pursuance of the notification issued vide G.S.R 571(B) Dt.12.08.2021 by the Ministry of Environment, Forest, and Climate change, Government of India, New Delhi, amending the Plastic Waste Management Rules, 2016, Notification is hereby issued imposing complete ban on sale and use of carry bags below 75 microns thickness and also imposing ban on sale and use of Single use plastic items. Fines will be imposed on the violators by the Task Force formed by the Municipal Commissioner to implement Ban on sale and use of Plastic. A helpline number is available to receive complaints on sale and use of banned plastic items.	
Municipal Commissioner Municipality/ Municipal Corporation.	

2. Therefore, all the Municipal Commissioners are hereby instructed to take necessary action as per the action plan and report compliance to this office.

**Commissioner & Director
Dr N Satyanarayana I A S
Director Of Municipal Administration**

To

All the Municipal Commissioners in the State (except GHMC).

Copy to the RDMA's of Hyderabad and Warangal for information and necessary action.

Copy to all the Addl Collectors, LB in the State (except Mulugu and Hyderabad)for information and necessary action.

Copy to all the Collectors and District Magistrates in the State (except Mulugu & Hyderabad) for information.

Copy submitted to the Special Chief Secretary to Government MA & UD Department for favour of information.

Signed by DR N
SATYANARAYANA I A S
Date: 11-10-2021 06:10:53
Reason: Approved

(41)

GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT

O/o. Commissioner & Director of
Municipal Administration, T.S, Hyderabad.

ENDORSEMENT

No.7640-2017-H2, Dt. 02.07.2022.

Communicated "G.O.Ms.No.40 ES&T(For.III) Department, Dt.01.07.2022"
regarding Notification & prohibition of certain single use plastic for necessary
action & strict compliance.

Sd/- Dr.N.Satyanarayana, I.A.S.,
Director of Mpl. Admn.

To

All the MCs in the State.

Copy to the RDMA's of, Hyderabad & Warangal Regions for information &
necessary action.

Copy to all the AC, LBs for information & necessary action.

Copy to all the Collectors & District Magistrates in the State for information &
necessary action.

Copy to the Member Secretary, TSPCB, Sanathnagar, Hyderabad for
information.

Copy submitted to the Special Chief Secretary to Government, Environment,
Science & Technology Department for kind information.

Copy submitted to the Special Chief Secretary to Government, MA&UD, T.S.,
Hyderabad for kind information.



for Director of Mpl. Admn.

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**GOVERNMENT OF TELANGANA
ABSTRACT**

ES&T Department – Plastic Waste Management (Amendment) Rules, 2021 –
Notification & Prohibition of certain Single Use Plastics – Amendment –
Issued.

ENVIRONMENT, SCIENCE & TECHNOLOGY (For.III) DEPARTMENT

G.O.Ms. No.40

Dated:01.07.2022

Read the following

1. GSR 320(E) dated 18.03.2016 notifying PWM Rules, 2016.
2. G.O.Ms.No.79, EFS&T (FOR.III) Dept., dt.30.12.2016.
3. G.O.Rt.No.80, dt.07.08.2021 of ES&T Dept., GoT constituting Special Task Force Committee.
4. GSR 571(E) dated 12.08.2021 notifying the PWM (Amendment) Rules, 2021.
5. Lr.No. Gen-04/TSPCB/Plastic/2022 -222, dt.28.06.2022 received from Member Secretary, TSPCB.

ORDER:

Notification & Prohibition of certain Single Use Plastics:

In exercise of the powers conferred under Section 3, 6, 8 & 25 of the Environment (Protection) Act, 1986 (29 of 1986) and the Ministry of Environment, Forest & Climate Change, New Delhi, Government of India have notified the Plastic Waste Management Rules, 2016 with effect from 18th March, 2016, and subsequently amended on 27.03.2018 .

The Government of Telangana, vide G.O.Ms.No.79, dated: 30.12.2016 have issued notification for complete ban for manufacture, stock, sale and use of plastic carry bags less than 50 Microns thickness and imposing penalties.

The MoEF&CC issued Notification, dated August 12, 2021 amending Plastic Waste Management Rules, 2016 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022.

The MoEF&CC, Govt., of India vide its letters dt. 25.03.2021& 08.04.2021 instructed the State Government to prepare Comprehensive Action Plan to Phase out Single Use Plastics and procedure for implementation on the above said Notification. The State Government through TSPCB has prepared Comprehensive Action Plan for effective implementation of PWM Rules, 2016 and placed before the Task Force constituted for this purpose. The Task Force has approved the Comprehensive Action Plan for implementation of Plastic Waste Management Rules, 2016 and Elimination of Single Use Plastics as prepared by TSPCB along with the instructions.

In exercise of the powers conferred under Section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government delegated powers vested in it under Section 5 of the Act, to State Government of Telangana, vide S.O. No. 152 (E), dt.10.02.1988.

The Government of Telangana is hereby issuing Amendment for implementation of Plastic Waste Management Rules, 2016 and amendments thereof and Elimination of Single Use Plastics in the State, through this Notification.

(P.T.O)

The said Notification is applicable to entire State of Telangana.

I. Definitions:

- a) **"Act"** means the Environment (Protection) Act, 1986.
- b) **"Compostable plastic"** means plastic that undergoes degradation by biological processes during composting to yield CO₂, water, inorganic compounds and biomass at a rate consistent with known compostable materials, excluding environmental petro-based plastic, which shall conform to the Indian Standards: IS17088:2008 titled as Specifications for Compostable Plastics as amended from time to time and the manufacturers certified by CPCB.
- c) **"Commodity"** means tangible items that may be bought or sold and includes all marketable goods or wares.
- d) **"Co-processing"** means the use of waste materials in manufacturing processes for the purpose of energy or resource recovery or both and resultant reduction in the use of conventional fuels or raw materials or both through substitution;
- e) **"Extended Producer's Responsibility"** means the responsibility of a producer for the environmentally sound management of the product until the end of its life.
- f) **"Local body"** means urban local body with different nomenclature such as Municipal Corporation, Municipality, Municipal Agglomerations, Census Towns, Nagarpanchayat and Townpanchayat including notified area committee (NAC) and not limited to or any other local body constituted under the relevant statutes such as Village Panchayat & Grampanchayat, where the management of plastic waste is entrusted to such agency;
- g) **"Single use plastic commodity"** means a plastic item intended to be used once for the same purpose before being disposed of or recycled;
- h) **"Thermoset plastic"** means a plastic which becomes irreversibly rigid when heated and hence cannot be remoulded into desired shape;
- i) **"Thermoplastic"** means a plastic which softens on heating and can be moulded into desired shape;
- j) **"Metalized Plastics"** means plastic coated with thin layer of Aluminium and other metal.
- k) **"Multilayered packaging"** means any material used or to be used for packaging and having at least one layer of plastic as the main ingredients in combination with one or more layers of materials such as paper, paper board, polymeric materials, metalized layers or aluminum foil, either in the form of a laminate or co-extruded structure;
- l) **"Non-woven plastic bags"** means Non-woven plastic bags made up of plastic sheet or web structured fabric of engaged plastic fibers or filaments (and by performing films) bonded together by mechanical or thermal or chemical means, and the "non-woven fabric" means a flat or tufted porous sheet that is made directly from plastic fibers molten plastic or plastic films.
- m) **"Non-Biodegradable waste"** means any waste that cannot be degraded by micro organisms into simpler stable compounds.
- n) **"Non-woven fabric"** is a fabric-like material with plastic as base material made from staple fiber (short) and long fibers (continuous long), bonded together by chemical, mechanical, heat or solvent treatment.

- o) **"Oxo-degradable plastics"** are those plastics neither bio-plastic nor biodegradable plastic, but rather a conventional plastic mixed with an additive in order to imitate bio-degradation and quickly fragment into smaller pieces called micro plastics, but don't break down at the molecular or polymer level like bio-degradable and compostable plastics.
- p) **"Plastic sheet"** means Plastic sheet is the sheet made of plastic;
- q) **"Plastic waste"** means any plastic discarded after use or after their intended use is over;
- r) **"Plastic waste processing"** means any process by which plastic waste is handled for the purpose of reuse, recycling, co-processing or transformation into new products.
- s) **"Plastic"** means materials: which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, vinyl, low density polyethylene, polypropylene, polystyrene resins, poly styrene (Thermocol), non-oven polypropylene, multilayered co-extruder, polypropylene, polyterephthalate, poly amides, poly methyl methacrylate, plastic micro-beads etc.
- t) **"Polythene / plastic carry bags"** means bags made from plastic material used for the purpose of carrying or dispensing commodities which have handle or without handle and also includes bags made from non-woven polypropylene and constitute or form an integral part of the packaging at manufacturing stage or is an integral part of manufacturing.
- u) **"Producer"** means persons engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity;
- v) **"Prescribed authority"** means the authority issued said notification.
- w) **"Prescribed Rules"** means Plastic Waste Management Rules, 2016 and its amendments thereof.
- x) **"PET and PETE bottles"** means bottles made up of polyethylene terephthalate (PET) and polyethylene terephthalate esters (PETE) used for packaging or storing liquid or semi liquid food, including water.
- y) **"Product"** means anything or object or item made from plastic or Thermocol.
- z) **"Recycling"** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;
- aa) **"Regulation"** means a law on some point of detail, supported by an enabling statute, and issued not by a legislative body but by an executive branch of government.
- bb) **"Street vendor"** shall have the same meaning as assigned to it in clause (l) of sub-section (1) of Section 2 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (7 of 2014);
- cc) **"Single Use Plastic"** means often referred to as disposable plastics (use and throw items) are commonly used for plastic packaging and include intended to be used only once, before they are thrown away or recycled. These include, among other items, carry bags, food packaging, bottles, straws, containers, cups and cutlery etc.
- dd) **"Thermocol plastics & foaming"** means plastic materials made up of polystyrene and subject to foaming.

ee) "Virgin plastic" means plastic material which has not been subjected to use earlier and has also not been blended with scrap or waste;

ff) "Waste generator" means and includes every person or group of persons or institution, residential and commercial establishments including Indian Railways, Airport, Port and Harbour and Defense establishments which generate plastic waste;

gg) The words not defined in these Rules will have the same meaning as defined in the Environment (Protection) Act, 1986 and the Rules formed there under.

II. The manufacture, import, stocking, distribution, sale and use of plastic carry bag / plastic packaging / multilayered packaging with less than 75 microns thickness prohibited in Telangana with effect from 30th September, 2021.

III. The manufacture, import, stocking, distribution, sale and use of plastic carry bag / plastic packaging / multilayered packaging with less than 120 microns thickness prohibited in Telangana with effect from 31st December, 2022.

IV. The manufacture, import, stocking, distribution, sale and use of Non-woven plastic carry bags with less than 60 Grams per square meter (GSM) prohibited in Telangana with effect from 30th September, 2021.

V. The manufacture, import, stocking, distribution, sale and use of following Single Use Plastics including polystyrene and expanded polystyrene, commodities prohibited in Telangana with effect from 1st July, 2022:

- a. Ear buds with plastic sticks
- b. Plastic sticks for balloons
- c. Plastic flags
- d. Candy sticks
- e. Ice-cream sticks
- f. Polystyrene [Thermocol] for decoration
- g. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes.
- h. Invitation cards, and cigarette packets.
- i. Plastic or PVC banners less than 100 micron
- j. Stirrers.

VI. Prescribed Authorities for implementation:

A. The following officers are authorized and empowered for implementation of the regulations of notification in respect of producers, individuals, seller, vendor, usage, storage and transportation of prohibited single use plastic items:

B.

a. The Special Chief Secretary/ Principal Secretary / Secretary, MA&UD Dept., has to co-ordinate with all Regional Directors of Municipal Administration and all Commissioners in Urban local Bodies for effective implementation of Plastic Waste Management Rules, 2016 and amendment thereof and as per notification in their respective jurisdictions.

b. The Special Chief Secretary/ Principal Secretary / Secretary, PR&RD Dept., has to co-ordinate with District Panchayat Officers and Chief Executive Officer, Zilla Parishad for effective implementation of Plastic Waste Management Rules, 2016 & amendments thereof and as per notification in their respective jurisdictions.

- c. The Special Chief Secretary/ Principal Secretary / Secretary, Industries & Commerce Dept., for effective implementation of Plastic Waste Management Rules, 2016 and amendment thereof and promotion of industries producing alternatives.
- d. The Special Chief Secretary/ Principal Secretary / Secretary, Higher Education Dept., for effective implementation of Plastic Waste Management Rules, 2016 and amendment thereof and to create awareness among the students.
- e. The Special Chief Secretary/ Principal Secretary / Secretary, School Education Dept., for effective implementation of Plastic Waste Management Rules, 2016 and amendment thereof and to create awareness among the school children.
- f. The Special Chief Secretary/ Principal Secretary / Secretary, Revenue (Endowment), Govt., of Telangana or any other officer authorized, to ensure the compliance of notification in temples & all religious places and levy penalties on defaulters.
- g. The Special Chief Secretary/ Principal Secretary / Secretary, Home Dept., Govt., of Telangana or any other officer authorized on illegal transportation of banned Single Use Plastics and to regulate transportation of exempted plastic items as per notification.
- h. The Special Chief Secretary/ Principal Secretary / Secretary, Transports, Roads & Buildings Govt., of Telangana or any other officer authorized by Transport Commissioner on illegal transportation of banned Single Use Plastics and to regulate transportation of exempted plastic items as per notification.
- i. Principal Chief Conservator of Forests (PCCF), Govt., of Telangana or any other officer authorized by PCCF to ensure usage of permitted thickness bags in nurseries / promote alternatives to the prohibited SUPs.
- j. Commissioner of Civil Supplies or any other officer authorized to ensure not to use prohibited plastic carry bags / SUPs and usage of exempted plastic items in Public Distribution System (PDS).
- k. Commissioner of Horticulture or any other officer authorized to ensure usage of permitted thickness bags in nurseries.
- l. The Commissioner, Prohibition & Excise, Govt., of Telangana or any other officer authorized, to ensure the compliance of notification in packaging of beverages (Alcoholic) and implementation of EPR Rules.
- m. Managing Director, Telangana Tourism Development Corp., or any other officer authorized by Managing Director, Telangana Tourism Development Corp., to ensure usage of exempted plastic items as per notification at tourist places.
- n. Commissioner State Tax and all State Tax Officer (GST) any other officer authorized by him/her to ensure effective implementation of Notification.
- o. The Member Secretary, TSPCB and any other officer nominated by the Member Secretary for monitoring of Manufacturers/Producers and Levy of Penalties on defaulters.

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C. Prescribed Authorities at District Level:

Constitution of District Level Committee:

- The District Collectors shall monitor Storage, Usage, Transportation, Sellers, Vendors & any other establishments by reviewing with the concerned Stakeholder Depts., in District Level Committee meetings.
- Constitution of Task Force and teams involving Stakeholders, Plastic Manufacturers Associations and Non Governmental Organizations (NGOs) by the District Collectors for regular checking in Local Bodies & in Village Panchayats.
- Levy & collection of penalty from local bodies, if any found violating the Plastic Waste Management Rules, 2016 by open burning and littering of Plastic waste in Municipal & Village panchayat limits, duly reviewing in the District Level Committee by the District Collectors.

D. Prescribed Authorities at Urban Local Bodies:

Municipal Commissioners shall monitor for regulating Stocking, Usage, Transportation, Sellers, Vendors & any other establishments of Plastics in the Municipal limits and for levy & collection of penalties and report same to the CDMA from time to time.

E. Prescribed Authorities at Mandal & Village Level:

Mandal Parishad Development Officers (MPDOs) shall monitor for regulating Stocking, Usage, Transportation, Sellers, Vendors & any other establishments in the village / panchayat & Mandal Head Quarters limits and levy and collection of penalties and report same to the District Authority from time to time.

Local Panchayat shall monitor for regulating Stocking, Usage, Transportation, Sellers, Vendors & any other establishments in the villages and levy & collection of penalties and report same to the MPDOs from time to time.

F. Monitoring Cell:

Involving Transport Dept., and Police Dept., Sales Tax a monitoring cell to be constituted to control illegal entering of banned plastic items into the State of AP. Seizing transporting vehicles and confiscating of the banned plastic items and their destruction shall be done, duly levying penalties on defaulters as defined by the Govt.

- G. i). For implementation of these regulations, the person at village or city level, interested persons, group of people, welfare organizations, industrial associations and members of all local bodies etc shall register any offence with the concerned authorized officer, notified in these regulations for this purpose.

ii). The said registered person, group of people, welfare organizations, industrial associations shall help the officer authorized under the said regulations, for providing information of violation of these regulations and assist such officers to impose fine, to confiscate the material made from plastic & Thermocol and assist in registering the offence.

VII. Promotion of eco-friendly alternatives:

State Government shall play a key role in promoting eco-friendly alternatives in order to phase out single use plastics progressively. Projects which support up-scaling or recycling of single use plastic items shall be encouraged and small scale or micro enterprises shall be promoted. The Ministry of Environment, Forest & Climate Change,

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through a central sector scheme titled 'Creation of Management Structure for Hazardous Substances provides financial assistance for innovative technologies and novel treatment options for different waste streams.

VIII. Social Awareness and Public Education:

- i) Consultative meetings at district level with all the Stakeholder Depts., producers and brand owners through GMDIC in coordination with Telangana State Pollution Control Board.
- ii) Awareness programs at district level under the Chairmanship of the Collector and District Magistrate through MA&UD and Panchayat Raj in coordination with Education Dept., Industries Dept., Endowments Dept., Home Dept., Transport Dept., Tourism Dept., Forest Dept., Telangana State Pollution Control Board and through Print & Electronic Media.
- iii) Awareness / Sensitization campaigns should be organized throughout the State through Print & Electronic media / TV / Radio etc to discourage the use of single use plastic.
- iv) Awareness programs and competitions shall be conducted for school children, sensitizing the menace posed due to single use plastics.
- v) Governments should try to invite eminent public personalities to serve as brand ambassadors or in any other capacity in the campaign to discourage the use of single use plastic.
- vi) Attention should be focused on creating awareness / sensitization in hospitals of plastic usage including tourist spots, religious places, beaches, pilgrims sites, schools, colleges etc.
- vii) Particular attention should also be focused on students and young adults to inculcate a behavioral change in plastic usage. Changes in school curriculum should be introduced to discourage use of single use plastic, promote the use of plastic alternate materials.

IX. Action by Government offices: State Government employees should serve as an ideal in the effort to combat single use plastic. In this regard, following actions should be under taken:

- All Govt., offices/ sub-ordinate offices etc., all other offices under the administrative control of State shall be declared themselves as single use plastic free by this notification.

X. Extended Producer Responsibility:

As per Rule 9(2) of PWM Rules, 2016, the Primary responsibility for collection of used plastic waste is with Producers, Importers and Brand Owners, who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products. The plan of collection is to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal. The Telangana State Pollution Control Board shall bring all plastic waste producers under the ambit of EPR for effective implementation of Plastic Waste Management in the State of Telangana.

Producers / brand owners and importers of plastic products shall implement the EPR frame work for collection back of plastic waste introduced into the market by them, with the approval of State Urban Development Dept., / Urban Local Bodies / Central Pollution Control Board / State Pollution Control Board and other Stakeholders involved in the plastic value chain as per the CPCB model EPR Plan.

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XI. Levy of Penalties: The following penalties will be levied in accordance with Acts and Rules in force.

i. Levy of penalties on Producers/ Manufacturers:

Telangana State Pollution Control Board:

- ❖ Penalty of Rs. 1,00,000/- will be levied on the producers for first offence, if found violating in producing banned plastic carry bags/ Sheets & films and above listed banned Single Use Plastic Items.
- ❖ Penalty of Rs. 50,000/- will be levied for not printing Registration Number of TSPCB on their Carry Bags/Sheets & Films for first offence.
- ❖ Penalty of Rs. 2,00,000/- will be levied and License Cancellation & Seizure of all banned materials and recovery of expenditure incurred for disposal of seized materials under Second offence, duly recommending for Confiscating Machinery by the concerned Tahsildar.

ii. Levy of penalties on Dealers / Distributers / Stockist / Wholesalers / Retailers / Sellers / Vendors & other establishments:

Local Bodies:

- ❖ Penalty of Rs. 1,00,000/- will be levied for Stocking, Usage, Transportation, Selling of Banned Items/ Products under First Offence.
- ❖ Penalty of Rs. 2,00,000/- will be levied and Cancellation of Trade License / Vehicle Registration & Seizing of Vehicles and Establishments and seizure of all banned materials & recovery of expenditure incurred for disposal of seized materials under Second Offence.

To Individuals:

- ❖ Penalty of Rs. 500/- will be levied for carrying of Banned Single Use Plastic Items and plastic carry bags less than 75 microns in thickness (120 microns in thickness after 31st Dec, 2022).
- ❖ Penalty of Rs. 5,000/- will be levied on spot, for littering of any type of Plastics in Public Places/Water bodies/ along the River & Drain bunds / Nallahs.
- ❖ Penalty of Rs. 5,000/- will be levied on private individuals/ organisation/ establishment and institution for open burning of plastic in public / private places as per G.O.Ms.No.27, dt.10.07.2017 by ULBs / Grampanchayats.

iii. Levy of penalties on Local Bodies:

- ❖ Penalty of Rs. 25,000/- will be levied on local bodies for open burning of plastic in public / private places and dump yards as per G.O.Ms.No.27, dt.10.07.2017 by TSPCB.

XII. Prosecution: For third offence by persons/sellers/vendors/ retailers, producers and other establishments, violating this notification shall be prosecuted under Section 15, 19 & 24 of Environment (Protection) Act, 1986, under relevant Municipal Laws and Shops & Establishment Act and Telangana State Panchayat Raj Act, 1994 and any other relevant acts in force.

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• **Authorized Officers for prosecution of violators of notification:**

- 1) The concerned Regional Officer of Telangana State Pollution Control Board shall be the authorized person for prosecution of producers engaged in manufacturing of Banned Single use plastics and violating the notification.
- 2) The prescribed authorities mentioned at Item No.VI of the notification in their respective jurisdictions, shall prosecute the persons, sellers, vendors, retailers and other establishments for violating this notification, under the relevant provisions laid down in their Acts and Rules.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

DR. RAJAT KUMAR
SPECIAL CHIEF SECRETARY TO GOVERNMENT (FAC)

To
The Member Secretary, Telangana State Pollution Control Board,
Hyderabad.

All District Collectors.

Copy to:

The MA & UD Department.
The Industries & Commerce Dept.
The Revenue (Endowment) Dept.
The Food & Civil Supplies Dept.
The Animal Husbandry, Dairy Dev., & Fisheries Dept.
The Information & Technology Communication Dept.
The Commissioner, Endowment Dept.
The Commissioner of Police, Hyderabad.
The Commissioner of GHMC, Hyderabad .
The Metropolitan Commissioner, HMDA, Hyderabad.
The Pri. Secretary to Chief Minister.
The P.S. to Minister (FES&T).
The P.S. to Chief Secretary.

// FORWARDED :: BY ORDER //

SECTION OFFICER

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**GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT**

O/o. Commissioner and
Director of Municipal
Administration, Telangana,
Hyderabad.

CIRCULAR

Roc.No.E-7640-2017-H2

Dt. 22/06/2022

Sub: Mpl Admn Department - PWM Rules 2021- Comprehensive Action Plan for
- elimination of SUP- Communicated for further action - Certain
Instructions - issued - Reg.

Ref:- 1.Lr. No. Gen-04/TSPCB/Plastic/2021/692, Dt: 24.08.2021 of the Member
Secretary, Telangana State Pollution Control Board, Hyderabad.

2. This office Lr.Roc.No. 66866/2018/H2, Dt: 12.08.2021 addressed to all
the Collectors & District Magistrates.

3. This office Cir.Roc.No 7640-2017-H2, Dt: 08-06-2021 addressed to all
the MCs.

4. This office Cir.Roc.No 133211/2021-H2, Dt: 11-10-2021 addressed to all
the MCs.

5. This office Cir.Roc.No. e-7640-2017-H2, Dt: 12-10-2021 addressed to all
the MCs for PWM Rules 2021 (vide G.S.R 571(B) Dt.12.08.2021 MoEF&CC).

The attention of all the MCs are invited to the refs. cited.

2. In the ref. 5th cited, instructions were already issued to all the MCs with
regard to PWM Rules 2021 amended vide Ministry of Environment, Forest and
Climate Change (MoEF&CC) vide G.S.R 571(B) Dt.12.08.2021 along with
timelines for eliminating SUP & Plastic below 120 microns

3. Further, the Ministry of Environment, Forest and Climate Change has
issued Notification number G.S.R.571(E) dated 12th August 2021, in which
manufacture, import, stocking, distribution, sale and use of identify single use
plastic (SUP) items shall be prohibited with effect **from July 01, 2022.**

4. However, keeping in view of the above
amended provision, the draft Bylaws with regard to ban on Single Use Plastic &
usage of plastic below **120 Microns** is enclosed as Annexure-1 and also draft
Public notification on ban of SUP & Usage of plastic below 120 microns in
both Telugu and English language are enclosed as Annexure-2 for ready
reference.

5. In order to implement 100% ban on SUP and Plastic below 120 Microns, ULBs

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are directed to implement the below listed activities duly adhering the timelines:

S.No	Activity	Timeline
1.	Issue of Notification by MCs for imposing ban on sale and use of plastic carry bags and Single Use Plastic of less than 120 Microns of thickness. (Model Notification enclosed)	Immediately by 1st July 2022
2.	Constitution of City level Task Force comprising of Municipal Commissioner, Health Officer, Sanitary Supervisor, Sanitary Inspector, Representatives from NGOs (2 Nos), 1 No. Police Constable.	25 th , June, 2022
3.	Setting up of a plastic waste management cell at ULB level comprising of Health Officer, Sanitary Supervisor, Sanitary Inspector and Environmental Engineer.	25 th , June, 2022
4.	To setup provisions for Online public grievance/complaints portal, phone number to receive and redress complaints from public.	25 th , June, 2022
5.	Readiness with different IEC material indicating the ban on sale and use of Plastic and fine provisions on violators.	25 th , June, 2022
6.	Identification of littering hotspots of plastics at various places in the market areas and strengthening the waste collection system from establishment to achieve 100% litter free areas.	27 th June, 2022
7.	Identification of water bodies like lakes, major drains, organising sanitation drives to clear accumulated plastic waste and strengthening the waste collection system to achieve 100% litter free areas.	28 th June, 2022
8.	Display of boards banning the sale and use of plastic carry bags less than 120 micros and SUP, at the establishments who sale and use such items and taking their commitment on implementation of ban.	From 25 th , June, 2022 and continuous
9.	Setting up/ear marking of plastic collection and storage rooms/sheds. (existing DRCC/ any sheds at the ULB to be utilized and details of such storage should be entered in the record books)	26 th June, 2022
10.	Conduct of regular awareness, in person and	26 th June, 2022 and

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	through IEC Encouraging the use of biodegradable items in place of plastic waste at various establishments. SHGs to be trained to supply such items.	continuous
11.	Conduct of regular awareness on alternative to plastics to establishments and practicing with items which are found alternative to plastics.	26 th June, 2022 and continuous
12.	Conduct of raids by City Level Task force at least twice in a week to implement the Ban and impose fines on the violators. Deposit the banned items in the Plastic Waste Management Cell for safe disposal.	01 st July, 2022 and weekly twice
13.	Conduct of special raids on implementation of ban at all Govt. offices, educational institutions and other big establishments.	01 th July, 2022 and monthly once
14.	Encouraging shopping bags made with cloth and any other such environment friendly item to be distributed through CSR activities OR sold at subsidized rates as part of CSR activities to replace plastic bags.	1 st July, 2022 and continuous
15.	Establishment of Cutlery on rent shops by SHG women to reduce the plastic waste production in ULBs.	1 st July, 2022 and continuous
16.	Weekly progress announcement by MCs implementing BAN on SUP	4 th July, 2022 and continuous (every Monday)
17.	Monthly announcement and felicitation of best practitioners who impose and sustain the ban on use of notified plastic.	1 st August, 2022 and continuous (1 st week of every month)
18.	Monthly announcement of best practitioners and felicitation at Municipal office.	1 st August, 2022 and continuous (1 st week of every month)
19.	Complete Ban of sale and production of SUP and plastic carry bags below 120 Microns	By 31 st Dec, 2022

6. Therefore, all the MCs are hereby instructed to notify and publish the ban on SUP below 120 Microns duly following the timelines mentioned above, and also submit the initiatives taken up towards implementing the ban of SUP to this office.

Encl:-as above.

Dr N Satyanarayana I A S

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Director Of Municipal Administration

To

The MCs of all ULBs.

Copy to the RDMA's, Hyderabad and Warangal Regions with a request to communicate the same to all the MCs.

Copy to all the AC LBs for information and necessary action.

Copy to all the Collectors & District Magistrates for information.

Copy submitted to the Special Chief Secretary to Government, Municipal Administration & Urban Development Department, Telangana, Hyderabad for information.

Annexure-1

Notification on Ban on Usage of Single-Use Plastic (SUP) and plastic < 120 Microns

_____ **Municipal Corporation/ Municipality**

Notification No: _____

Dated: _____

In the exercise of the powers conferred under Section 3,6 and 25 of the Environment Protection Act, 1986 (Act No. 29 of 1986) and in supersession of the Plastic Waste Management Rules, 2016, The Central Government notified the Plastic Waste Management (Amendment)Rules, 2018 under Environment (Protection)Act, 1986, the Orders issued by the Environment, Forests, Science and Technology Department, Government of Telangana on the Ban on the use, sale and storage of non-biodegradable plastic bags/ plastic products less than 72 microns in thickness as per the Plastic Waste (Management and Handling)Rules, 2021 issued by Government of India notification vide G.S.R 571(B) Dt. 12.08.2021 and Section 31(1)(g), 52(5)(k) and 121(b) of the Telangana Municipal Act, 2019, the Municipal Commissioner of the _____ makes the following bye-laws namely:

Ban on the use, sale and storage of non-biodegradable plastic bags/ plastic products less than 120 microns in thickness in _____Municipal Corporation/Municipality.

1: Definitions:

1. "Carry Bags" mean bags made from plastic material or compostable plastic material used for the purpose of carrying or dispensing

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commodities which have a self-carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use.

2. "**Commodity**" means tangible items that may be bought or sold and includes all marketable goods or wares;
3. "**Compostable Plastics**" mean plastic that undergoes degradation by biological process during composting to yield CO₂, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding conventional Petrol based plastics, and does not leave visible, distinguishable or toxic residue;
4. "**Fine**" means penalty imposed on waste generators or operators of waste processing and disposal facilities under the bye-laws for non-compliance of the directions contained in these rules and/or bye- laws;
5. "**Food-stuffs**" mean ready to eat food products, fast food, processed or cooked food in liquid, powder, solid or semi-solid form;
6. "**Institutional Waste Generator**" means and includes occupier of the institutional buildings such as building occupied by Central Government Departments, State Government Departments, public or private sector companies, hospitals, schools, colleges, universities or other places of education, hotels, restaurants, malls and shopping complexes;
7. "**Local Body**" means----- Municipal Corporation /Municipality
8. "**Manufacturer**" means and includes a person or unit or agency engaged in production of plastic raw material to be used as raw material by the producer.
9. "**Multi-layered Packaging**" means any material used or to be used for packaging and having at least one layer of plastic as the main ingredients in combination with one or more layers of materials such as paper, paper board, polymeric materials,metalized layers or aluminium foil, either in the form of a laminate or co-extruded structure;
10. "**Non-woven plastic bag**" means non-woven plastic bag made up of plastic sheets or web structured fabric of entangled plastic fibres or filaments (and by perforating films) bonded together by mechanical or thermal or chemical means, and the "non-woven fabric" means a flat or tufted porous sheet that is made directly from plastic fibres, molten plastic or plastic films;
11. "**PET and PETE Bottle**" means bottles made up of Polyethylene Terephthalate (PET) and Polyethylene Terephthalate Esters (PETE) used for packaging or storing liquid or semi liquid food and beverages.
12. "**Plastic**" means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, poly-phenylene oxide, polycarbonate, Polybutylene terephthalate;
13. "**Plastic Sheet**" means the sheet made of plastic;
14. "**Plastic Waste**" means any plastic discarded after use or after their intended use is over;
15. "**Plastic waste processing**" means any process by which plastic waste is handled for the purpose of reuse, recycling, co-processing or transformation into new products.
16. "**Producer**" means persons engaged in manufacture or import of carry bags or multi-layered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multi-layered packaging for packaging or wrapping the commodity;

17. **"Rules/Bye-Laws"** means regulatory framework made by Municipal Corporation/ Municipality for facilitating the implementation of these rules / byelaws in their jurisdiction.
18. **"Single Use Plastic"** means daily disposable plastics, that are used only once before they are thrown away or recycled. These items include plastic bags, straws coffee stirrers, plates, cups, glasses, spoons, Styrofoam used for hoardings etc.
19. **"Street Vendor"** shall have same meaning as assigned to it in clause (i) of subsection(1) of section 2 of the Street Vendors (Protection of Livelihood of Street Vending) Act, 2014 (7of 2014).
20. **"Thermoset plastic"** means a plastic which becomes irreversibly rigid when heated and hence cannot be remoulded into desired shape;"
21. **"Thermoplastic"** means a plastic which softens on heating and can be moulded into desired shape;

2. Applicability:

These byelaws shall be applicable within the limits of Corporation/Municipality and to every public place within the jurisdiction of -----Municipal Corporation/ Municipality, to every generator of municipal solid waste and to every premise under the ownership or occupation of any person within the limits of Municipal Corporation/Municipality of Telangana with effective from Dt: / / .

3. Ban on Single Use Plastic Usage:

According to the Plastic Waste Management: Issues, Solutions and Case Studies report by Ministry of Housing and Urban Affairs, only 60% of the plastic produced is recycled in India,

and the remaining is left unattended in the environment causing land, air and water pollution. It has been observed that 70% of the plastics packaging products are converted in plastic waste in a short span. As plastic is non-biodegradable, it becomes important to reduce its usage and minimize its entry into the waste stream. Therefore, the usage of single use plastics or disposable plastics, such as carry bags, plastic wrap, disposable cutlery, straws, coffee cup lids, etc., needs to be discouraged.

- a. The Local Body shall encourage the minimization of plastic use within its jurisdictional limits by generating awareness on the problems presented by excessive plastic use, the short term and long-term effects of plastic waste on the environment, alternate non-plastic substitutes of plastics etc., on a continuous basis and shall provide budget for the same.
- b. Use of plastic carry bags or plastic products which are below 120 microns that do not conform to the specifications of the Plastic Waste Management Rules 2021 and single use plastic items shall be prohibited.
- c. Producers, retailers, brand owners and plastic waste processor (recycler, co-processor, etc.)
- d. shall take definitive steps to substitute plastic packaging to other biodegradable and recyclable material to the extent possible as per the Plastic Waste Management Rules 2021.
- e. Waste generators shall take steps to minimize their consumption of plastics and their generation of plastic wastes.
- f. Waste generators shall not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to respective municipalities or agencies appointed by them.

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- g. Single Use Plastic shall not be used during festivals/ social gatherings/events.
- h. Institutional generators like retailers, brand-owners and others shall also segregate and store the waste generated in accordance to Municipal Solid Waste (Management and Handling) Rules, 2016 or amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centres either on its own or through the authorized waste collection agency.

4: Provisions of the Ban on SUPs as per the Plastic Waste Management Rules, 2021:

- a. No person shall carry, use or store any plastic carry bags and or commodities below the permissible minimum thickness of one hundred and twenty microns and size or any plastic articles having single use such as disposable plastic bottles, cups, glasses, plates, spoons, forks etc. within premises owned, managed or controlled by the Local Body or any Department of the Local Body.
- b. The prohibition under clause (a) above shall not affect the use of plastic carry bags as specified under the Bio-Medical Waste Management Rules, 2016.
- c. Any such plastic carry bags or plastic articles shall be confiscated at the point of entry or in any other manner authorized by the Corporation/Municipality.
- d. Any person in breach of such prohibition shall be liable to charges prescribed under the bye- laws and any other law in force at the time being. Notice will be provided as per Form 1 in Annexure 1.
- e. The Municipal Commissioner may, by notification,
 - Extend such prohibition to any other place or premises, whether private or public, including premises owned, managed or controlled by Departments of the Central or State governments within the jurisdiction of the Municipal Corporation/Municipality, as may be specified in such notification;
 - Direct minimum standards of non-plastic carry bags, such as a minimum recycled content for paper bags provided by shopkeepers, vendors, wholesalers, retailers, hawkers etc.

5. Details of plastic products that are banned:

The following items are banned:

- a. ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;
- b. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.
- c. The provisions of sub-rule-b shall not apply to commodities made of compostable plastic.

6. Responsibility of waste generator:

The waste generator shall:

- a. Take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2016 or as amended from time to time;
- b. Not litter the plastic waste and ensure segregated storage of waste at

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- source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;
- c. All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2016 or amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centres either on its own or through the authorized waste collection agency;
 - d. All waste generators shall pay such user fee or charge as may be specified herewith of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.; and
 - e. Every person responsible for organising an event in open space, which involves service of food stuff in plastic or multi-layered packaging shall segregate and manage the waste generated during such events in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2016 amendment from time to time.

7. Initiatives for the effective implementation of the ban on SUPs:

The following initiatives can be considered for the effective implementation of the ban on

SUPs:

- a. The Municipal Commissioner shall:
 - i. conduct meeting with all the stakeholders, street vendors, merchants, Students of Schools and Colleges, Resident Welfare Associations, NGO organizations and Government offices to bring awareness among citizens in the town.
 - ii. identify places for advertisements and publish the same in notice boards of at Government offices, important public places through print and electronic media.
 - iii. encourage rallies to be conducted by various citizen organisations as well as NGOs to bring awareness of hazards of SUPs.
 - iv. encourage elected representatives to be involved for IEC activities at the ward level.
 - v. encourages and involve TLFs/SLFs and SHGs to bring awareness among the citizens and also by setting up outlets to utilize their services in the preparation of alternatives for single-use plastic items, such as jute bags, plates, etc., by them.
 - vi. prohibit sale and storage of single use plastic and thermocol items as described in section 5.
 - vii. prohibit sale of plastic carry bags and plastic covers for various purposes at hotels, shops, curry points, veg and non-veg markets and at various vendor places.
 - viii. encourage establishment of RO water plants for providing drinking water in the markets/public congregation places by ULBs in PPP mode, to discourage the usage of plastic mineral water pouches and drinking water PET/PETE bottles, having liquid holding capacity less than 200 ml.
- b. Every individual shall carry a reusable bag / utensil during their purchases of various items like vegetables, fruits, Non-Veg, etc.
- c. Competition among wards can be encouraged which can increase motivation and exploration of innovative solutions to achieve

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compliance to the ban on SUPs.

8. Enforcement of the Single-Use Plastic Ban:

- a. A special task force shall be constituted to oversee the regulation of usage of single use plastic by conducting frequent inspections, random checks in commercial areas and imposition of appropriate fines on violators.
- b. Ensure special focus on littering / usage of plastic in Litter free zones.
- c. Strict orders shall be given to sanitary inspectors and officers to enforce the ban.
- d. The Municipal commissioner shall impose penalties on the violators of ban on single use plastic.

9. Levy of penalties:

- a. The retailers, vendors and other establishments found to be violating the rules, relating to the use of plastic carry bags of banned category, shall be fined Rs.2,500/- to 5,000/- for the first offence and the trade license of the violator shall be cancelled for the subsequent offence, under relevant Municipal Laws and shops and Establishments Act;
- b. The individuals found to be littering public places with plastic bags shall be fined Rs.250/- to 500/- per offence.
- c. The individuals or organization found to be using single use plastic items that have been banned during festivals, social gatherings and events in open spaces shall be fined Rs. 50,000/- or as per the degree of offence.

Sr. No.	Penalty Type/Nature	Penalty Amount (INR)
	1 st time violation	
	2 nd time violation	
	3 rd time violation	

Annexure -2

_____ Municipality/ Municipal Corporation
Public Notice
Date:xx xxxxxx

In pursuance of the notification issued vide G.S.R.571(E) dated 12th August 2021 by Ministry of Environment, Forest and Climate Change, Government of India, amending the manufacture, import, stocking, distribution, sale and use of single use plastic (SUP) items below **one hundred and twenty microns** in thickness shall be prohibited with effect from July 01, 2022. This notice is being issued to inform all producers, stockists, retailers shopkeepers, E-Commerce companies, Street vendors, commercial establishments (malls/market place/shopping centres/cinema houses/tourist locations/schools/colleges/office complexes/hospitals and other institutions) and general public to stop production, stocking, distribution, sale and usage of identified SUP items as per timelines specified in the said MoEF&CC Notification. Fines will be imposed on violators by the Task Force formed by Municipal Commissioner to implement Ban on sale and use of Plastic. A helpline number is also made available to receive

complaints on sale and use of banned plastic items.

Municipal Commissioner
Municipality/ Municipal Corporation.

	Government of Telangana Municipality District	
ULB CODE: XXXXXX	ప్రజలకు సమాచారం	Date : xx.xx.xxxx
భారత ప్రభుత్వం పర్యావరణ, అటవీ మరియు వాతావరణ మార్పుల మంత్రిత్వ శాఖ ద్వారా G.S.R.571(E) 12 ఆగస్టు 2021 నాటి నోటిఫికేషన్ ప్రకారం.		
సింగిల్ యూజ్ ప్లాస్టిక్ (SUP) తయారీ, దిగుమతి, నిల్వ, పంపిణీ, విక్రయం మరియు వినయోగం 120 మైక్రాన్ కంటే తక్కువ మందం ఉన్న వస్తువులు జూలై 01, 2022 నుండి నిషేధించబడతాయి.		
ఉత్పత్తి యూనిట్లు, ఫ్యాక్టరీలు, రిఫైలర్ దుకాణదారులు, ఇ-కమర్స్ కంపెనీలు, వీధి వ్యాపారులు, వాణిజ్య సంస్థలు (మార్కెట్/మార్కెట్ ప్లేస్/షాపింగ్) అన్నింటికీ తెలియజేయడానికి ఈ నోటీసు జారీ చేయబడింది		
MoEF&CC నోటిఫికేషన్లో పేర్కొన్న సమయపాటు ప్రకారం గుర్తించబడిన SUP వస్తువుల ఉత్పత్తి, నిల్వలు, పంపిణీ, విక్రయం మరియు వినయోగం నిలిపివేయాలి. ప్లాస్టిక్ అమ్మకాలు మరియు వాడకంపై నిషేధాన్ని అమలు చేశాంది.		
మరియు మున్సిపల్ కమిషనర్ ఏర్పాటు చేసిన టాస్క్ ఫోర్స్ ద్వారా ఇల్లంఘించిన వారికి జరిమానా విధించబడుతుంది. నిషేధిత ప్లాస్టిక్ వస్తువుల విక్రయాలు మరియు వినయోగంపై ఫిర్యాదులను స్వీకరించడానికి హెల్ప్లైన్ నంబర్ _____ కూడా అందుబాటులో ఉంచబడింది.		
		మున్సిపల్ కమిషనర్
DIPR.No. _____	తేదీ: _____	

Signed by DR N
SATYANARAYANA I A S
Date: 22-06-2022 20:16:03
Reason: Approved

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Annexure - 111

Item No.06:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Execution Application No. 05 of 2024(SZ)

in

Original Application No. 22 of 2022(SZ)

IN THE MATTER OF:

Antony Clement Rubin,
Chennai and Ors.

...Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 12.11.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): M/s. Ritwick Dutta, Rahul Choudhary,
& G. Stanly Hebzon Singh.

For Respondent(s): Mr. R. Thirunavukarasu for R1.
Dr. S.B. Nirmalatha represented
Mr. Ramesh Kanna for R2.
Mr. T.V.Sekar for R3.
Mr. D. Sreenivasan for R4.
Mr. G.Vignesh represented
Mr. E.K. Kumaresan for R5, R13, R23 & R24.

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Mr. K. Ravindranath for R6, R10, R15, R29 & R30.
Mrs. P. Jayalakshmi represented
Mr. D.S. Ekambaram for R7.
Mrs. Rema Smrithi for R8.
Mr. S. Sai Sathya Jith for R9.
Dr. D. Shanmuganathan for R14, R25 & R26.
Mr. Rajat Jonathan Shaw represented
Mr. K.M. Darpan for R16, R27 & R28.
Mrs. H. Yasmeen Ali for R19, R20 & R22.
Mr. B. Rajaprabhakar represented
Mr. T. Sai Krishnan for R21.

ORDER

1. The State of Kerala and the Andhra Pradesh Pollution Control Board have submitted their respective reports.

2. The learned counsel appearing for the Greater Chennai Corporation submits that the report was filed in August 2025; however, it is not found in the case bundle. Let the report be re-uploaded before the date of next hearing.

3. The States of Telangana and Karnataka, which have not yet filed their reports, are directed to submit the same before the next date of hearing.

4. The Central Pollution Control Board is directed to explore the possibility of issuing common guidelines in this regard.

5. If the reports from the States of Karnataka and Telangana are not filed, the same will be received only upon payment of costs of Rs. 1,00,000/- (Rupees One Lakh only).

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6. List the matter on 02.01.2026.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

E.A. No.05/2024(SZ) in
O.A. No. 22/2022(SZ)
12th November, 2025. AD.

